

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH PUNE

AT PUNE

I.A. NO.196 OF 2022

IN

APPEAL NO. 44 OF 2022

Dr. KIRIT JAYANTILAL SOMAYYA

APPLICANT

IN THE MATTER OF

EXPRESSION STUDIOS

APPELLANT

V/S

MCZMA & ANOTHER

RESPONDENTS

REPLY ON BEHALF OF APPELLANT

TO THE I.A. NO.196 OF 2022

MAY IT PLEASE THE HON'BLE TRIBUNAL

1. At the outset, the Appellant submits that the contents, submissions and averments made in the present Applicant are devoid of any merit and not admitted by the Appellant, hence, this Application ought to be dismissed with costs.
2. The present application is nothing but the abuse of process of law and filed with ulterior motive to harass the Appellant.

3. The Appellant submits that, the Appellant has filed the present Appeal, impugning the order dated 12.09.2022 passed by the Respondent No.1. The said order has been passed without following the principles of natural justice, equity and fair play. The proceedings, which were initiated by the Respondent No.1 were at the behest of the Applicant and that the record/documents were never supplied to the Appellant herein, which clearly demonstrates the breach of principles of natural justice.
4. Be that as it may, the role of the Applicant upon submitting his complaint to the Respondents has come to an end as the Authorities have initiated actions at the behest of the complaint of the Applicant and as such, the order came to be passed by the Respondent No.1. Hence, the Applicant does not have any role in the present proceeding at the given point of time. The Applicant has no direct interest in the present case nor suffers any special loss. Therefore, at the threshold, one can safely conclude that he has no locus-standi to claim reliefs mentioned in the Application.
5. With respect to the contents of Para 1 of the present application, the same is not in the knowledge of the Appellant and hence the Appellant does not wish to raise any comment on it at this point of time.

6. With respect to the contents of Para 2 of the present application, the same is denied and not admitted by the Appellant.
7. With respect to the contents of Para 3 of the present application, the Appellant submits that, the statement therein is the assumption of the Applicant and hence, no comment is required to be made by the Appellant.
8. With respect to the contents of Paras 4 & 5 of the present application, the same is matter of record and has already been placed on record by the Appellant, hence there is no need to make any comment on this by the Appellant.
9. With respect to the contents of Para 6 of the present application, the Applicant has not role in the said process, as it is the process to be followed in accordance with the law by the Respondents. The Applicant is not an Authority, constituted under law.
10. With respect to the contents of Para 7 of the present application, it is submitted that, the structure at the site has been approved by the Respondent No.2 and the constructions therein was carried out by following the guidelines under the Film Shooting Policy of 2019, which duly amended on 1st March, 2021. The said construction was also in accordance the Development Control Regulations, as mentioned in the preamble of the Respondent No.2. The Appellant

is not concerned with CRZ-1 at all, since all the structures erected by the Appellant are falling within the CRZ-2 and that the Appellant has taken a report from the IRS, Chennai and as per the remark received from the Head Office of the Respondent No.2. The Statement of the Applicant pertaining to the construction of the Appellant is false, without any proof and thus, indulged in shaming the name of the Appellant and bringing loss of reputation and also business to the Appellant. The complaint of the Applicant has all along been regarding the structures in CRZ – I area, whereas the Appellant has structures in CRZ – II area, this clearly shows that the Applicant is trying to bring in issues which are immaterial and only give it a political colour. Copies of the shooting policy of 2019 and the amended Shooting Policy are annexed hereto and marked as **ANNEXURE – R-1 and R-2 respectively**.

11. With respect to the contents of Para 8 of the present application, the Applicant is indulging in the political vendetta and satisfying his political ambitions. The extension of the grant of permission or approval by the Respondent No.1 was kept on hold for a long period of time by the Respondent No.1 and were rejected without any sufficient reasoning and the Appellant has been dragged in the

present controversy to satisfy the political ambitions of the Applicant.

12. With respect to the contents of Paras 9 & 10 of the present application, it is submitted that, the contents therein are pure political and require no comments from the Appellant herein.
13. With respect to the contents of Para 11 of the present application, it is stated that, the Appellant has already been stated that the constructions were made as per the permissions given by the Respondent No.2 as per the Development Control Regulations and Film Shooting Policy. The Respondent No.2 is the Planning Authority under the provisions of MRTP Act. Hence, it is only Authority, to take decision in the respect of the constructions of the Appellant.
14. With respect to the contents of Para 12 of the present application, it is submitted that IRS Anna University Chennai is the highest authority to bifurcate the category of CRZ land and that a report to that effect has already been submitted by them to the Appellant dated December 2022, wherein it is clearly stated that, the construction of the Appellant falls under the CRZ-2 category. It is submitted that, the Applicant is indulging only in the blame game and has failed to submit the relevant proof before this Hon'ble

Tribunal. Copy of the report of IRS Anna University is annexed hereto and marked as **ANNEXURE – R-3**.

15. With respect to the contents of Para 12 of the present application, it is submitted that there are no mangroves in the entire stretch of 10 to 12 Kms coastline near the structure of the Appellant and the same is available in the record of the forest Dept. and also is approved in the CZMP Map of 2005. Copy of the Panchnama of the Forest Department is annexed hereto and marked as **ANNEXURE – R-4**.
16. With respect to the contents of Para 14 and 15 of the present application, it is submitted that the said averments do not have any concern with the present appeal and that it is repeat of false allegations, which the Applicant is making against the Appellant.
17. With respect to the contents of Para 16 and 19 of the present application, it is submitted that, the Resolution was passed under political pressure and the Appellant neither was informed about any complaint nor any verification to that effect was done. It is also submitted that the documents thereto were never provided to the Appellant herein.

18. With respect to the contents of Para 17 of the present application, the contents therein are denied by the Appellant and the Applicant is put to the strict proof thereof.
19. With respect to the contents of Para 18 of the present application, the Applicant is indulging into levelling false and baseless allegations against the Appellant is misleading various authorities and destroying the name and business of the Appellant.
20. With respect to the contents of Para 20 of the present application, the Applicant is indulging in directly castigating the government departments and also alleging that the High court being biased and passing orders in favour of the Appellant.
21. With respect to the contents of Para 21 of the present application, the same is a matter of record and no comments on it required to be raised by the Appellant herein.
22. With respect to the contents of Para 22 to 31 of the present application, the same are denied and not admitted by the Appellant and the same requires to be dismissed with compensatory costs.
23. The present application is thus, required to be dismissed and the Applicant should not be made a party in the present proceeding.
24. The Hon'ble Supreme Court in catena of decisions has held that Public interest is promoted by a spacious construction of locus

standi in our socio-economic circumstances and conceptual latitudinarianism permits taking liberties with individualisation of the right to invoke the higher courts where the remedy is shared by a considerable number, particularly when they are weaker. Less litigation, consistent with fair process, is the aim of adjectival law. The traditional syntax of law in regard to locus standi for a specific judicial redress, sought by an individual person or determinate class or identifiable group of persons, is available only to that person or class or group of persons who has or have suffered a legal injury by reasons of violation of his or their legal right or a right legally protected, the invasion of which gives rise to action ability within the categories of law. In a private action, the litigation is bipolar; two opposed parties are locked in a confrontational controversy which pertains to the determination of the legal consequences of past events unlike in public action. The character of such litigation is essentially that of vindicating private rights, proceedings being brought by the persons in whom the right personally inhere on their legally constituted representatives who are thus obviously most competent to commence the litigation.

25. The Appellant submits that the entire structure which has been erected by the Appellant is by eco-friendly material. The

Government of Maharashtra had brought into force the ease of doing business policy, which clearly stated that in case if the permission is not granted within a period of 15 days, it is deemed to be granted. The Appellant is being harassed unnecessarily by the Applicant. Copy of the ease of doing business policy is annexed hereto and marked as ANNEXURE – R-5.

26. In view of the above the Applicant is having no interest in the present Appeal and that he is only interested in getting the publicity, the present Application be kindly dismissed with costs.

Pune

Date 25th March 2023



ADVOCATE FOR APPELLANT

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE**

AT PUNE

I.A No.196 OF 2022

IN

Appeal No.44 of 2022 (WZ)
APPLICANT

Dr.KIRIT JAYANTILAL SOMAIYA

IN THE MATTER OF

EXPRESSION STUDIO

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RESPONDENTS

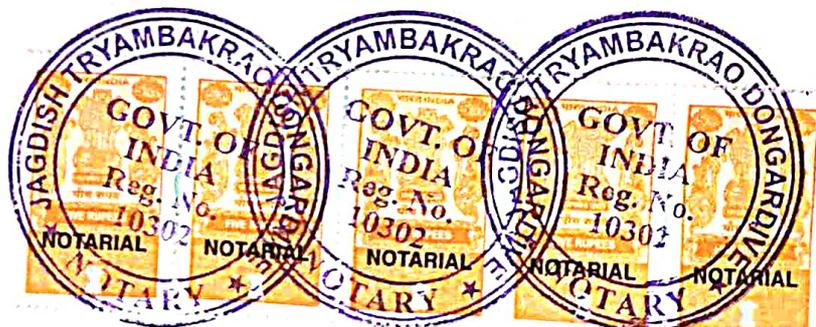
AFFIDAVIT IN SUPPORT OF IA

MAY IT PLEASE THE HON'BLE TRIBUNAL

I, Mr.Prakash P. Joshi, aged about 54 years, Partner of the Applicant, having office at 104, Renis CHS Ltd., Sony Complex Link Road, Near Pride Hotel, Malad (West), Mumbai – 400 064, do hereby state on solemn affirmation as under: -

1. I say that I am the Partner of the Appellant and am authorized to file the present Affidavit. I say that I am aware of the facts and circumstances of the present case and hence am able to depose the same on oath.

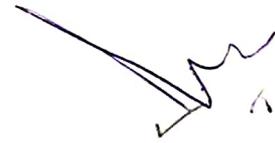
I say that the Applicant herein has filed the present Interlocutory Application seeking Impleadment. I say that the Appellant has filed a reply opposing the said Impleadment. I say that the contents of the



said Reply and the present affidavit are true and correct to the best of my knowledge, information, belief and the legal advice which I believe to be correct.

WHATEVER stated herein above is true and correct to the best of my knowledge and belief and for the same I have signed hereunder at Mumbai on 18 day of January, 2023.

18 JAN 2023



Affiant



BEFORE ME

Jdy
 JAGDISH TRYAMBAKRAO DONGARIVE
 ADVOCATE & NOTARY (GOVT OF INDIA)
 Ganesh Chawl Committee, Kranti Nagar,
 Akurli Road, Kandivali (East),
 Mumbai - 400101.

18 JAN 2023



MUNICIPAL CORPORATION OF GREATER MUMBAI

POLICY DOCUMENT ON FILM/ T.V. SERIAL/ ADVERTISEMENTS SHOOTING PERMISSIONS

No. SL/29575/Advt. dated 01.03.2019

Contents

PREAMBLE.....	2
BACKGROUND.....	3
POLICY OBJECTIVES.....	4
CURRENT PROCESS:.....	5
OBSERVATIONS:.....	7
RECOMMENDATIONS.....	7
GENERAL CONDITIONS:.....	11
SPECIFIC CODIFIED REQUIREMENTS FOR SHOOTING/ FILM STUDIO:.....	12

**POLICY DOCUMENT ON FILM/ T.V. SERIAL/ ADVERTISEMENTS
SHOOTING PERMISSIONS**

PREAMBLE

In the current global environment, where capital is scarce and there are countries competing for attracting the same capital, it is important to make Mumbai as an investor-friendly destination. The first step toward this objective is to facilitate business with simplified procedures, rules, regulations and red tape and bring more transparency and clarity in policies to promote non-polluting industries. Improved business processes and procedures open up new avenues of opportunities and create confidence among entrepreneurs.

Among the changing landscape of doing business in India, Municipal Corporation of Greater Mumbai has undertaken several initiatives under Ease of Doing Business to drive economic growth and improve the quality of life of citizens by enabling regulatory reforms through online single window mechanism.

Present policy guidelines have been considered while framing the New Policy Guidelines to accommodate the current global best practises with change in technology, global business scenario. Regulatory reforms, contributes to economic growth and open new opportunities to unexplored business avenues. In its endeavour to build an “Innovative, Inclusive City” through innovative regulations, Municipal Corporation of Greater Mumbai is committed to providing encouragement to Green-field industries and to retain Mumbai’s position as undisputed Business and Entertainment Capital.

BACKGROUND

The largest and most popular industry in India is the Hindi film industry mostly concentrated in Mumbai (Bombay), commonly referred to as Bollywood. Indian Cinema is the world's largest film industry in terms of film production, with an annual output of 1,986 feature films as of 2017.

Bollywood (Hindi Film Industry), right in the heart of Mumbai, is the world's second largest movie and music industry and India's largest. It is largest film producer, with 364 Hindi films produced annually as of 2017. Bollywood represents 43% of Indian net box office revenue and is one of the largest centres of film production in the world.

Mumbai is home to most of the production houses and Film Industry units. The film industry or motion picture industry, comprises the technological and commercial institutions of film making, i.e., film production companies, film studios cinematography, animation, screenwriting, pre-production, post production, film festivals, distribution and actors, film directors and other film crew personnel. In filmmaking, a location is any place where acting and dialogue are recorded. Sites where filming without dialog takes place is termed a second unit photography site.

Mumbai is the major production center for films and television. Filmmakers often choose to shoot on location because they believe that greater realism can be achieved in a "real" place. Location shooting is often motivated by budget considerations and ease of regulatory compliances.

Mumbai is also the Centre of Marathi Cinema, which is now producing around 100 cinemas per year. T.V. Serial production is also mainly concentrated in Mumbai City. Hence, Mumbai is the prime location of Indian films.

The entertainment industry is a signature business for the Mumbai City, as well as a potentially endless source of tourism opportunities. Capturing a community's appeal on film can ensure a steady stream of visitors for generations to come.

To retain Mumbai's position of undisputed HUB of Entertainment Industry, there is urgent need to clearly define the procedures and guidelines to build a predictable and transparent regulatory environment for nurturing Film Industry.

POLICY OBJECTIVES

- To introduce a smooth system for granting permission to Film Producers for shooting films in Mumbai and provide them consolidated information on instructions/ guidelines issued by various Departments of Municipal Corporation of Greater Mumbai.
- To promote Mumbai as a film shooting destination in the National and International Market and provide much needed encouragement to its most promising industry, Bollywood.
- To set up transparent regulatory environment with regard to Shooting of films and ensuring that security and safety norms are not compromised.
- **Support for Ancillary Industries:** Film production is a clean, non-polluting industry, and produces a quick injection of revenue to a local community. The impact of location filming on local businesses can be considerable. Filming, can be huge benefits to local businesses and residents. Often a production company will bring only key crew members and hire support manpower locally, depending on the availability of qualified technicians.

It also provides temporary employment for local residents, generate local revenue, bolster local business, increase use of otherwise unused facilities.

Some of the ancillary commercial activities related to Film shooting are:

- | | |
|------------------------------------|---------------------------------------|
| • Personal Accessories | • Sound Systems |
| • Laundry | • Set Property |
| • Automobile supply | • Set Designer |
| • Household Products | • Property Mangers / Agents |
| • Personal Healthcare | • Table, Chairs and Furniture |
| • Catering, Food & Beverages | • Electric Fans & Sockets |
| • Personal Care / Personal Hygiene | • Musical Instrument |
| • Clothing, Fashion, Jewellery | • Statue & Idols |
| • Hotels and Hospitality | • Kitchen Ware |
| • Security personnel | • Vessel, Flowers, Artificial Flowers |
| • Vanity Van | • Wooden Planks Supply |
| • Generator Set / Power Supply | • Television Broadcasting |
| • Plaster of Paris (POP) Work | • Media Agencies / Events |
| • Fabrication Work | • Music Industry |
| • Lighting equipment | • Outdoor Advertisement |
| | • Courier service |
| | • Equipment Rental |

- **Promotion to Film Tourism:** Film tourism is a rapidly growing and important new tourism trend, in which the choice of the tourist destination is directly motivated and

inspired by the movies. Tourist film destinations are exclusively related to places, locations, events and characters promoted on the cinema screen.

- With Mumbai being the entertainment and fashion capital of India, it provides an ideal destination for Indian and world Cinema. Along with the existing infrastructure in the Mumbai's "Film city", locations, studios and sets in other parts of the city; the state aims to build further avenues in the form of film museums, theme parks, film city tours etc. to build this segment. Maharashtra Tourism Development Corporation (MTDC) has announced a Bollywood tourism plan, under which Indian and foreign tourists can take guided tours of film studios and sets while being exposed to a first-hand experience of film shooting.
 - On the similar lines, MCGM may consider "Film Shooting Zones". This would give boost to the Entertainment Industry and would promote "Film Tourism", thereby inducing Local Economic Development.
- This may have impact on local economy in two ways:
 - Increased local revenues, temporary jobs and an increased use of local services and supplies
 - Strengthening local business and increasing exposure to the locations and ancillary activities may encourage other industries, such as tourism, to invest in local development.
- Film Tourism would also provide temporary employment for local residents, which would:
 - Generate local revenue
 - Bolster local business
 - Increase use of otherwise unused facilities

CURRENT PROCESS:

Requests are received by Municipal Corporation of Greater Mumbai at its ward offices for shooting on the Municipal and private premises from time to time by the Assistant Commissioners and other authorities of the Corporation.

Primarily, such requests are for conduct of shootings on the municipal roads & footpaths, municipal gardens, municipal schools, municipal cemeteries and private venues with or without temporary structures.

Circular on "Grant of Film Shooting Permission – with and without Construction of temporary/ semi-permanent structures within the MCGM Ward Jurisdiction" vide no SL/29575/Advt. dated 01.03.2019 to be followed for issuance of all the permissions. The circular provisions for Ward One Window for granting Film shooting permission within 48 hrs, if no temporary structure is involved. Online module for the same shall be launched soon through State Single Window System.

Further there are other private and government owned land in MCGM limits where film shootings are being conducted.

The shootings for film/ T.V. serial/ advertisements may or may not involve erecting temporary structures. Requirements for erection of temporary structure and any other special requirement shall be captured in the common application form. Many a times the permission for such temporary structures are delayed, if approval from external authorities other than MCGM are required like CRZ. The approval from other external agencies shall be obtained through State Single Window as per Govt. Notification under no.गोचिन 2016/प्र.क्र.189/सां.का-1 dt. 22.05.2018. MCGM is only involved in the grant of permission for Film shooting as per the scope defined in the circular vide no. अ. अ/ ओडी/ ९७०/आ.जा. दि. 16.10.2015.

In current scenario, permission for temporary structure is granted by MCGM for non-commercial purpose.

- Permission for temporary structures attract FSI and is being granted by MCGM only for labour camps/ site offices/ cement godowns, etc which are required for construction of buildings.
- Building Proposal department issues such permissions, which is renewable/ revalidated every six months for an overall period not exceeding 3 years.
- As per recommendation by DMC Zone – IV vide no. MDC/3241/OD dated 22.03.2018, the proposals for temporary structures in Film City used only for shooting cinemas, tele-serials, dramas etc, which fall under “commercial category” may be considered on similar ground.

However, there is no clear policy on erection of temporary structure for Film Shooting. Currently permission for temporary structure is provided at ward level for short duration outdoor events in compliance with CFO guidelines.

Hence permission for temporary structure for Film Shooting may be considered as per the current policy for granting permission for Outdoor Events at Ward level and in accordance with the recommendations vide no. MDC/3241/OD dated 22.03.2018.

Permission Granting Authority:

1. For Municipal Roads and footpaths/ Schools/ Garden/ Cemeteries/ Swimming Pools / Municipal Markets /Municipal Sports Complex/ Private Properties - At ward level through Assistant Commissioner (Ward), as per remarks from the concerned officer of the department at ward level. Hence, The Assistant Commissioner (ward) is designated as the Nodal Agency For implementation of this policy in respective ward jurisdiction
2. For Veer Jijamata Udyan – Director Zoo

Supporting Documents Required along with application:

1. Police N.O.C. – (Local police and traffic police),
2. NOC from the property / location owner, in case property is not in the ownership of MCGM,
3. In case of temporary structure to be erected – Plan layout signed by authorised signatory of the applicant along with Structural Stability certificate from licensed structural engineer.

4. For foreign filmmakers – Copy of clearance by the Ministry of External Affairs / Ministry of Information & Broadcasting, Govt. of India, as the case may be.
5. Fire Compliance certificate from the registered agency under Maharashtra Fire and Life Safety Act.

OBSERVATIONS:

Besides Film Shooting Permission on Municipal Roads and footpaths, Municipal schools, Municipal Gardens and Municipal cemeteries, there are other private indoor and outdoor venues like locations at Film City, private indoor venues, private outdoor open spaces. Request for such permissions are received also for private property or owned by other government agencies at ward level where Film Shootings are being done. There are some locations which fall under Eco-sensitives zones within MCGM limits.

It is observed that on various occasions permission is sought for hosting event to erect temporary structure and Film shootings are being conducted without taking requisite permission for the same.

The current application of Film shooting does not capture the requirements for erection of temporary structure. Guidelines laid down by Development Plan department needs to be followed for such permissions and vary depending on the locations. Many a times the permission for such temporary structures are delayed, if approval from external authorities other than MCGM are required like CRZ.

Shooting for Film/ T.V./ advertisements and processing of cinematograph films is a licensable activity u/s 394 of the M.M.C. Act 1888 and figures in the Part IV of Schedule 'M' which reads as: "Shooting and processing of cinematograph films (in a studio or laboratory) or any other places".

Hence all film shooting activities need to have necessary permissions from MCGM, irrespective of whether it is done regularly in studios or temporary locations (with or without temporary structure).

Whereas, Permission for temporary erections on streets are given u/s 317 of MMC Act 1888 by the Municipal Commissioner in concurrence with Police Commissioner. Recommendation by DMC Zone – IV vide no. MDC/3241/OD dated 22.03.2018 to be incorporated for temporary structures on private land (land owned by stakeholder other than MCGM). Therefore, for shooting film/ T.V. serial/ advertisements, permission under "Film Shooting category" is mandatory.

RECOMMENDATIONS

- A. Shooting for Film/ T.V./ advertisements and processing of cinematograph films is a licensable activity u/s 394 of the M.M.C. Act 1888 and figures in the Part IV of Schedule 'M' which reads as: "Shooting and processing of cinematograph films (in a studio or laboratory) or any other places". Hence, D.M.C. Special would be the reviewing authority for issuance of Film Shooting permissions.

- B. However, since the temporary permissions are decentralised and issued at ward level, the Assistant Commissioner (ward) is designated as the Nodal Agency For implementation of this policy in respective ward jurisdiction.
- C. All Indoor Venues need to have trade licenses u/s 394 of MMC Act 1888.
- D. All applications for temporary Film Shooting permissions shall be accompanied with Police and Traffic NOC through Ward One Window as per the circular vide no. अ.अ/ओडी/१७०/आ.जा/ dated 16.10.2015.
- E. In case wherever temporary structure is required, the applicant needs to submit the details of temporary structure – certified plan layout by registered Architect, empanelled Fire Consultant in compliance with the codified requirements of Fire and Building & Factory guidelines.
- a. Permission for such temporary structure shall be valid for a period of maximum six months in line with the recommendations vide no. MDC/3241/OD dated 22.03.2018.
- F. The shooting locations may be categorized under following broad categories:
- I) PRIVATE INDOOR VENUES WITH PERMANENT STRUCTURES
 - a) Private indoor venues need to have permanent Trade License u/s 394 of MMC Act 1888 from MCGM License department. Licensed indoor venues shall not be required to have permission for every shooting.
 - b) i) Such locations need to obtain permission for specific cases at ward level, wherever there are temporary internal changes and erection of additional temporary structure is involved.
ii) The owner/occupier shall obtain trade licence under section 394 of MMC Act and additionally shall only pay charges of ₹66 per sq.mtr. of BUA upto 50 sq. mtr. and if it is beyond 50 sq. mtr. then proceed as per category IV below.
 - II) PRIVATE INDOOR VENUES WITH BASIC PERMANENT STRUCUTRES AND TEMPORARY STRUCTURES ON PER CASE BASIS.
 - a. As per I) – b)
 - III) PRIVATE OUTDOOR LOCATION WITH NO TEMPORARY STRUCTURES (Open to Sky locations)
 - a. Private outdoor locations need to have permanent Trade License u/s 394 of MMC Act 1888 from MCGM License department.
 - IV) PRIVATE OUTDOOR LOCATION WITH TEMPORARY STRUCTURES
 - a. As per III) – a)
 - b. Proposals may be scrutinized by recovering regular scrutiny fee for commercial user i.e. ₹66/- per Sq.mt. of BUA.
 - c. The temporary permission may be issued on a half-yearly basis at par with the regular commercial user, by recovering revalidation charges (₹15000/- lump sum), till its demolition.

- d. Temporary permissions charges may be accepted at par with labour hutment camp, site office, etc.i.e.at the rate of ₹425/- per Sq.mt.as per circular under no. ChE/23087/DP dt. 20.01.2012.
- e. The applicant shall submit the application along with plans showing the proposed temporary structure for permission/approval to the concerned Asstt. Commissioner through an Architect/Licensed Surveyor only, along with an appointment letter. The Architect/Licensed Surveyor shall sign the plans.
 - The applicant is required to obtain permission every time, if there is change in structure / set at the same premises.
- f. The film-shooting site shall adhere to guidelines of C.F.O. remarks.

V) MCGM INDOOR & OUTDOOR LOCATION WITHOUT TEMPORARY STRUCTURE

- a. With fix set of fixtures - Permission to be granted through ward one window as per circular issued vide no. अ.अ/ओडी/१७०/आ.जा/ dated 16.10.2015
- b. With additional furniture and fixtures (other than the film shooting equipment's) by the applicant – extra fee/ user charges to be charged @10% of the shooting charges.
- c. Shooting at Municipal Hospitals is not be allowed.

VI) MCGM OUTDOOR LOCATION WITH TEMPORAY STRUCTURE

- a. Permission for temporary structure by Asst. Commissioner ward as per remarks from AE (Maintenance).
- b. Film shooting permission as per V) a. above

VII. SPECIAL ZONES

- a. Film City – Film City is an integrated film studio complex, spread over 500 acres of land in Goregoan (East). It was established on 26th September 1977 by the Department of Cultural Affairs Government of Maharashtra under, the Company Act 1956, is one of the largest studio complex in India. Film City was built by State government to provide facilities and concessions to the film industry. It was renamed as Dadasaheb Phalke Chitranagari in the year 2001 to commemorate the founder of Indian Film Industry Dadasaheb Phalke.

- It offers infrastructure such as AC studios along with 40+ outdoor locations. It has several recording rooms, gardens, lakes, theaters, hills, valleys, flat open ground, natural forest, shruberry and water bodies that serve as the venue of many Bollywood film shootings. Facilities of Film Processing and Post Production are also available at Film City. Hence, it has virtually every facility that a film-maker needs, which makes it the ultimate destination for every discerning producer.

- Currently a policy for granting permission for temporary structure in Film City is proposed vide no. MDC/3241/OD, dated 22.03.2018. The same shall be applicable once approved.

- b. Mud Island - Marve area and Manori- Gorai Area - This area mainly has informally been the Hub of Film Studios, bungalows and locations dedicated for Film/ T.V. serial and advertisement shootings. Currently entire activities in this area is unregulated. In order to bring this in the preview of mainstream authorised activity, it is important to promote such activities and provide encouragement to the already existing Ecosystem.

This would also encourage Film Tourism in the area, further adding to the Economic Development and GDP of Mumbai, thereby increased revenue for MCGM and increased employment opportunity for local residents.

- i. This area can be earmarked as “Special Entertainment Film Shooting and Ancillary Activities Zone”.
1. Proper entry to the zone may be created with location layout map at entry and key junctions inside the zone.
 2. The association of such property owners may be encourage to support for promoting Film Tourism in the area.
 3. Shooting permissions at such locations may be granted on intimation and payment of pre-defined charges for each shooting. An online module for intimation may be developed subsequently.
 4. Any temporary outdoor structure to be erected shall be with prior permission from ward in accordance with SOPs defined.
 5. This system would also increase revenue for MCGM and would be a much need boost to the existing Film Industry in the Mumbai.

Further, “New Special Zones” may be created based on response from industry on approval of Hon. Municipal Commissioner. Creation of Film Special Tourism Zones would lead to overall development of the areas and offer diverse tourism experiences that would help in creating livelihood and improve standards of local communities living in those areas.

Stake Holders Participation for Special Zones:

The opinions of the key players of the tourism industry like service providers may add value in respect of regional campaigns in terms of both the content and its effectiveness. This would also give the desired boost to the industry, in compliance with regulatory and safety norms.

Some of the stakeholders who can contribute to consolidating the entire Ecosystem are:

- Film City
- Studio / Site Owner
- Production house
- Tour guides
- Tour operators
- Site Booking Agents
- Industry Association &
- Other key stakeholders

Proposed activities may be considered for Special Zones with regard to promoting film tourist:

- **Shot re-creations and film re-enactments** are one of the physical location encounters. Film re-enactments are a form of role-play where the characters are quoted and also dressing up is part of this phenomenon. For the tour operator it might be a great advantage if some original or replica clothing and props could be offered to the visitors. Handling props and replicas is also counted as one of the physical location encounters.
- **Interaction with site markers** is also an activity that the film tourists engage to. Especially individual travellers can be guided to the destinations with the help of sign posts and photo boards where information on the location can be given.
- **Gain fun photos:** Something that might be rare but a fun way to engage oneself to the film tourism activities is miniature positioning. The aim is to gain fun photos that include miniature figures of the characters and the real set. Many times the photos are made to look like the character really was on the set.
- **Purchasing and placing souvenirs** on display is one way to consume the film after the visit and can be counted as physical location encounters.

GENERAL CONDITIONS:

- The charges for film shooting shall be applicable as per the current department guidelines.
- Fee would be charged location wise.
- A complete road/area will comprise one location in that ward.
- Applications would be accepted for a minimum of 12 hrs shift and Permission would be granted for a continuous 12 hrs shift
- The applicant shall be responsible for any damages to the Municipal Property during the shooting. The applicant shall keep the shooting premises litter free and restore it back to its original condition after the shooting.
- The applicant shall be liable for penalty/ fine in case of violation of any terms and conditions.
- Shooting permission can be issued at night on Municipal roads & footpaths, no such permissions will be issued at Municipal School, Garden and Cemeteries etc. Shooting permission will be issued at these locations only from 0600 to 2000.
- The said policy is applicable for granting permissions for commercial shootings and not for the shootings carried out by the Government / semi government institutions, academic institutions etc. for purely academic / official reasons. The ward Assistant Commissioners will take appropriate decisions in such cases.
- The applicant will be responsible for damage to Municipal Properties, if any. He shall make sure that the Municipal properties are restored back to their original position after conclusion of shooting and is free of litter. Penalties/ fine will be imposed in case of any contravention.
- Wherever C.F.O. permission is required, the applicant can submit the Fire Compliance certificate from the registered agency under Maharashtra Fire and Life Safety Act along with the application in line with the fire safety guidelines.

SPECIFIC CODIFIED REQUIREMENTS FOR SHOOTING/ FILM STUDIO:

Codified Fire Safety Requirements

1. Approach road, internal passage, entrance gate, open space shall be kept free from any obstructions.
2. No temporary structure shall be erected beneath and adjacent to any live electrical line. The gap between the live wires and any part of the structure shall in no case be less than 2 mtrs.
3. No temporary structure shall be erected near furnace, railway line, electrical sub-station, chimney or under high tension wire or like hazard unless a safety distance of 15 m is maintained.
4. The temporary structure erected if any shall be approachable to fire engine. No part of temporary structures shall be more than 45 m away from the motorable road.
5. Temporary Set erected if any shall be of sound construction.
6. Carpet if provided shall be properly secured to the ground, and shall be of fire retardant material.
7. The materials for such constructions shall preferably be of non-combustible or fire resistant type. The materials used for the decor shall be such that it shall not generate toxic smoke/fumes. Wherever materials of combustible nature are used these shall be treated with a fire retardant material/paint & the certificate to that effect shall be submitted before obtaining fire safety compliance.
8. The entire electric wiring shall be laid as per prevailing Electricity Act & Rules & the compliance certificate to that effect shall be submitted from Govt. Approved electrical Inspector to Sr. Inspector of license before starting the activity.
9. No part of electrical circuit, bulbs, tube lights, etc, in the temporary structure shall be within 15 cm. of any decorative or other combustible material.
10. In case incandescent gas portable lights instead of electricity are used in the structure, such lights shall not be hung from the ceilings of the main structure or pandal but shall be placed on separate stands securely fixed.
11. The ground enclosed by any temporary structure, a distance of not less than 4.5 m outside of such structure shall be cleared of all combustible materials or vegetation and any materials obstructing the movement.
12. Storage of combustible materials like paper shavings, straw, flammable and explosive chemicals and similar materials shall not be permitted to be stored inside any temporary structure.
13. Smoking, cooking, heating and use of naked flame and display of Fire Crackers in and around the temporary structure shall be strictly prohibited. Storage of any combustible/ flammable item, hazardous material, etc. is also prohibited.
14. Owner/Occupier must appoint Fire Marshal / Fire warden /fire safety officer from amongst his employees who is acquainted with evacuation procedure. He should have designated uniform such as fluorescent jacket / Arm band, cap & badge easily identifiable by citizen/users. He should also possess a whistle to alert customers/guest in case of emergency. Owner/Occupier must ensure that Fire Marshal / Fire warden /fire safety officer is present all the time during working hours. His name/s & contact details must be submitted to this department.

15. A responsible person shall always be made available at the site of the temporary structure to organize prompt evacuation, firefighting to deal with emergencies at the incipient stage and informing the fire service.
16. Water Provision at the site in the form of drums/barrels/buckets shall be made as per I.S. Code 8758: 2013.
17. 'Form-B' for the good maintenance of existing Fire-prevention & fire-protection measures existing on the premises, from the Licensed Agency appointed by Maharashtra Fire Service, shall be submitted to this department at the time of obtaining the compliance.
18. The compliance of the Fire safety measures/ requirements which is mandatory from fire safety point of view, shall indemnify and in case of default, the user is liable for prosecution.

NOTE:-

- i. These remarks are offered from fire risk point of view only, without prejudice to legal matters pending in the court of law, if any & are valid subject to necessary permission/clearance by concerned ward authorities, etc. as per rules applicable. Also the authenticity of the structure & complete area of the premises shall be verified by Ward Authorities, before issuing permissions for commencement of the said activity.
- ii. Any additional fire safety requirements if necessary, will be suggested by Inspecting officer after inspection, depending upon the type of structure, area & other hazard, etc..
- iii. MCGM/Fire Brigade dept. reserves the right to change/alter/add/delete the terms and condition of these fire safety remarks as per the situation permits.
- iv. The self-certified declaration on Rs.500/- stamp paper about compliance of fire safety measures shall be submitted by applicant/ user/ occupier.

A] IN CASES WHERE ANY TEMPORARY STRUCTURE IS PROPOSED:

General Fire Safety Requirements:

1. Approach road, internal passage, entrance gate, open space shall be kept free from any obstructions.
2. There shall be a clear space of 4.5 m on all sides between the structure and the adjacent buildings or other structures. In cases where temporary structures are erected in the lawns which are part of residential premises, the entire frontage shall be kept open.
3. No temporary structure shall be erected beneath and adjacent to any live electrical line. The gap between the live wires and any part of the structure shall in no case be less than 02 mtrs.
4. No temporary structure shall be erected near furnace, railway line, electrical sub-station, chimney or under high tension wire or like hazard unless a safety distance of 15 m is maintained.
5. All temporary structures shall be approachable and the gate provided if any shall have a clear opening of not less than 4.5 m. Arch way shall not be at a height less than 4.5 m from the ground level.

6. The temporary structure shall be approachable to fire engine. No part of temporary structures shall be more than 45 m away from the motorable road.
7. Temporary Set erected if any shall be of sound construction and nothing shall be stored near the set.
8. Carpet if provided shall be properly secured to the ground, and shall be of fire retardant material.
9. The materials for such constructions shall preferably be of non-combustible or fire resistant type. The materials used for the decor shall be such that it shall not generate toxic smoke/fumes. Wherever materials of combustible nature are used these shall be treated with a fire retardant material/paint & the certificate to that effect shall be submitted before obtaining fire safety compliance.
10. The entire electric wiring shall be laid as per prevailing Electricity Act & Rules & the compliance certificate to that effect shall be submitted from Govt. Approved electrical Inspector to Sr. Inspector of license before starting the activity.
11. No part of electrical circuit, bulbs, tube lights, etc, in the structure of pandal shall be within 15 cm of any decorative or other combustible material.
12. In case incandescent gas portable lights instead of electricity are used in the structure, such lights shall not be hung from the ceilings of the main structure or pandal but shall be placed on separate stands securely fixed.
13. The ground enclosed by any temporary structure, pandal, tent or shamiana, a distance of not less than 4.5 m outside of such structure shall be cleared of all combustible materials or vegetation and any materials obstructing the movement. Storage of combustible materials like paper shavings, straw, flammable and explosive chemicals and similar materials shall not be permitted to be stored inside any temporary structure.
14. No fireworks or open flame of any kind shall be permitted in any temporary structure or in the immediate vicinity.
15. Smoking, cooking, heating and use of naked flame and display of Fire Crackers in and around the venue shall be strictly prohibited. Storage of any combustible, flammable item, hazardous material, etc. shall not be done near the area.
16. Owner/Occupier must appoint Fire Marshal / Fire warden /fire safety officer from amongst his employees who is acquainted with evacuation procedure. He should have designated uniform such as fluorescent jacket / Arm band, cap & badge easily identifiable by citizen/users. He should also possess a whistle to alert customers/guest in case of emergency. Owner/Occupier must ensure that Fire Marshal / Fire warden /fire safety officer is present all the time during working hours. His name/s & contact details must be submitted to this department.
17. A responsible person shall always be made available at the site of the temporary structure to organize prompt evacuation, fire-fighting to deal with emergencies at the incipient stage and informing the fire service.
18. Water Provision at the site in the form of drums/barrels/buckets shall be made as per I.S. Code 8758: 2013.

19. FIRE FIGHTING ARRANGEMENTS:-**1. For area up to 500 sq. mtrs.**

- a. Two Nos. of Water type extinguisher of 9 litres capacity & One ABC Dry Powder extinguisher of 9 kgs capacity, per 100 m² of floor space shall be provided & evenly distributed in the temporary structures.
- b. For protection of electrical installation, One carbon dioxide or ABC Dry Powder extinguisher of adequate size shall be provided for each switch gear, main meter.
 - The location of these equipment's shall be such that these are easily accessible in the event of a fire.
 - Particular attention shall be paid to ensure that the means of escape and gangways, exits, etc are not obstructed in any way and all buckets and extinguishers are easily visible and accessible before public is admitted at any time.

2. For area more than 500 sq. mtrs. And upto 1000 sq. mtrs.

In addition to the Fire Fighting Arrangement 1-a & 1-b above; If the area of the temporary constructions is 500 sq. mtrs. to 1000 sq.mtrs. and/or the number of persons/visitors/spectators is more than 1000 persons and less than 2500 persons then **One Fire engine along with requisite staff** shall be kept for standby duty well in advance after payment of necessary scheduled Fees.

3. For area more than 1000 sq. mtrs.

In addition to the Fire Fighting Arrangement 1- a & 1-b above; If the area of the temporary constructions is more than 1001 sq. mtrs. and/or the number of persons/visitors/ spectators is more than 2500 persons then **Two Fire engines along with requisite staff** shall be kept for standby duty well in advance after payment of necessary scheduled Fee.

B] In cases where Film shooting is proposed in any Building / permanent structure:

A certificate i.e. "Form B" from any one of the Govt. approved Licensed Agency shall be submitted certifying that, the existing fire prevention and fire-fighting arrangements provided in the Building / permanent structure are in good and efficient working condition. The list of Govt approved Licensed Agencies is available on website: www.mahafireservice.gov.in.

Building / permanent structure where fire prevention and fire-fighting arrangements are not provided, then following minimum fire safety measures shall be provided. (Additional Number if required will be recommended with due inspection on site by the Fire Safety Compliance Officer depending upon the type of structure, trade area & other hazard).

- 1) Four Nos. of Water type extinguisher, 9 litres capacity, per 100 m² of floor space shall be provided near structure, evenly distributed.
- 2) For protection of electrical installation, One Nos. of carbon dioxide or ABC Dry Powder extinguisher of adequate size shall be provided for each meter cabin.

C] In cases where any Helipad shooting is proposed: -

1. Approach road and surrounding area shall be kept free from obstructions.
2. No barricade/ obstruction of any kind shall be erected in the approach road and surrounding area.
3. The location of the Helicopter / Chopper landing to be at least 50 mtrs away from the any kind of structure.
4. The Helicopter / Chopper landing area shall be cordoned off to prevent entry of unauthorized person.
5. "NO SMOKING" boards shall be displayed at the main entrance as well as at prominent places.
6. Due care shall be taken by the organizer that the premises is not overcrowded and sufficient no of volunteers shall be deputed who can take charge of the situation and implement safe evacuation of the premises in case emergency
7. Necessary permission from Commissioner of Police, DGCA (ATC) & competent authorities shall also be obtained.
8. Compliance report shall be obtained from the Chief Fire Officer minimum two days before commencement of the shooting.
9. These remarks are offered in the fire risk point of view only and necessary permission/clearance and other permission/rules applicable shall be obtained from other concerned departments/authority to make the activity legalized and regularized.
10. Open space around the premises shall be constructed which could bear the weight of 28M.ton.i.e. weight of normal fire engine which can easily approached the site at the time of emergency.
11. One fire engine along with fire personnel on payment of necessary charges as per schedule of fees shall be posted standby at the site.
12. After payment of necessary hire charges party should confirm about fire engine one day in advance with the officer on duty at the fire brigade control room telephone nos. 022-23083240 / 022-23076111 / 2 / 3.
13. Six drums of 200 ltrs. Capacity each, filled with clean water, coupled with water buckets shall be kept at an easy accessible place.
14. Two trolleys mounted CO2 type fire extinguishers having 22.5 kgs. capacity, eight Dry Chemical Powder type fire extinguishers each having capacity 9 kgs with BIS mark and 10 buckets filled with dry clean sand shall be kept on the premises at an easily accessible place.

Wherever fire appliances are required to be provided as per above, the fees to be levied as applicable.

Note:-

- I. These remarks are offered from fire risk point of view only, without prejudice to legal matters pending in the court of law, if any, and is valid subject to necessary permissions/clearances are obtained from The Commissioner of Police & other concerned Authorities, as per rules applicable.
- II. Any additional fire safety requirements if necessary, will be suggested by Inspecting officer after inspection, depending upon the type of structure, area & other hazard, etc..
- III. MCGM/Fire Brigade dept. reserves the right to change/alter/add/delete the terms and condition of these fire safety remarks as per the situation permits.
- IV. The self-certified declaration on Rs.500/- stamp paper about compliance of fire safety measures shall be submitted by applicant/ user/ occupier.

List of Required Documents from Applicant

1. Certified plans of the concern premises from Architect / Licensed Surveyor, including loft or mezzanine floor if any.
2. Plan showing layout / location of main entrance / exit / staircase / lifts / fire lift as per approved plan by competent Authority.
3. Plan from Architect for premises under reference with following details marked
 - a. Location of Access road (name of road & its width) for the premises.
 - b. Area of the premises in sq. mtrs.
 - c. maximum number of person including staff calculated as per occupant load factor mentioned in NBC/DCR
 - d. Location & width of all entrances, exits & internal passages.
 - e. Location of Loft / Mezzanine floor along with staircase for Loft / mezzanine Floor as certified by competent Authority.
 - f. Location of main electrical switch board
 - g. Location of Fire Resistant Door, if any
 - h. Location of fire-fighting equipment / installation including sprinkler / Detector
4. Test Certificate regarding Electric Audit for electrical fittings/fixtures installed in the premises as per Electricity Act & Rules from Govt. approved electrical Inspector.
5. Certificate in Form-A from Licensed Agency (List available on www.mahafireservice.gov.in) for Fire Resistance Door installed in the premises.
6. As per Sec-3(3); Rule 4(2) of Maharashtra Fire Prevention & Life Safety Measures Act-2006, Form-A &/or Form-B Certificate (as the case may be) from authorized Licensed agency regarding Fire-Fighting & Fire-Protection system/ equipment stipulated/installed on the premises.
7. In case where only fire extinguisher is stipulated (with BIS, E.N. standards or other equivalent standards) validity certificate shall be provided.
8. Self-Certification from applicant with Undertaking on Stamp Paper (₹ 500/-) for Compliance of all codified requirements for the concerned Activity

Building and Factory Department Codified Requirements for Temporary structure on Private Property:

- A detail layout plan showing the size of the temporary structures, whether Indoor or Outdoor along with necessary sections shall be uploaded/submitted duly certified by a Licensed Architect.
- In case any temporary structure is to be set-up involving occupation by people, Structural Stability Certificate from Registered Structural Engineer shall also be enclosed with the application.
- Events, which are organized on private land, shall also invariably be accompanied with NOC from landowner.
- All mandatory NOC's such as Local Police Station, Traffic Police Department, as the case may be, shall be upload along with the application form.
- The application form along with all the valid NOC's shall be uploaded 15 days in advance from the date of commencement of Exhibitions/Events

- Permissions are required for indoor events in premises which are not approved as “Exhibition Centre or Welfare Centre” at ward level.
 - Permanent permissions can be granted only to authorized “Exhibition Centre, Welfare Centre or Convention Centre” renewable annually for indoor events provided the layout of the “Hall” approved for Exhibitions/ Events has all Cubicles/ Stalls/ Rooms/ Amenities and Infrastructure as approved by the Competent Authority and thus built on site. Such premises can procure require one-time License / NOC to carry out the business of Exhibitions/ Events in these authorized premises which may be renewed annually.

Fee/Charges would be as per approved rates of the concerned department for shootings of films / T.V. serials etc. Provision for fine to be imposed on the applicant for damage to the Municipal property.

Concessional charges (50% less fee) have been laid down for shootings in Marathi language with the intention of promoting the Marathi film and T.V. industries to promote regional cinema.

Any modifications in the circulars/ amendments of concerned departments shall be part of the above policy from time to time.

Sd/- 25.02.2019
Shashi Bala
Chief – Business Development

Sd/- 05.03.2019
Sanjog S. Kabre
Asst. Commissioner P/N

Sd/- 14.03.2019
Shri. Vijay Balamwar
D.M.C. Election

Sd/- 25.03.2019
Shri. Kiran Achrekar,
Jt. M.C. (Zone – IV)

Sd/- 03.04.2019
Shri. Vijay Singhal,
A.M.C. (E.S.),

Sd/- 30.04.2019
Dr. Ashwini Joshi
A.M.C. (W.S.)

Sd/- 10.05.2019
Shri. Ajoy Mehta
Municipal Commissioner



MUNICIPAL CORPORATION OF GREATER MUMBAI

No. BDD/ 1306/I, dated 11.09.2019

**SUB: AMENDMENT TO POLICY DOCUMENT ON FILM/ T.V. SERIAL/ ADVERTISEMENTS
SHOOTING PERMISSIONS**

REF: No. SL/29575/Advt. dated 01.03.2019

Following modification is incorporated in the policy no. SL/29575/Advt. dated 01.03.2019 in para no. VII a under "Recommendations":

1. Delete the clause "Currently a policy for granting permission for temporary structure in the Film City is proposed vide no. MDC/3241/OD, dated 22.03.2018. The same shall be applicable once approved."
2. Following conditions to be added:
 - a. The entire responsibility of ensuring necessary safety and fire protection requirements shall be with M.D. Film City.
 - b. It will be the responsibility of M.D. Film City to ensure that the total FSI consumed in permanent and temporary structures in Film City shall be within the permissible FSI of the land.



SD/ -
04.09.2019
MUNICIPAL COMMISSIONER

RESTRICTED DOCUMENT

NO.AU/IRS/KSR/228-2022, DT 22.11.2022

*Preparation of Local Level CRZ Map for the Plot
Bearing CTS. Nos. 1495, 1496, 1497 & 1498 of Erangal,
Malad (W), Mumbai, Maharashtra by Superimposing
on Approved CZMP as per CRZ Notification 2019*

FOR

**M/s. Balaji Tirupati Cinemas
204, Renis Apartment
Near Privilege INN Hotel
Malad West, Mumbai - 400 064**



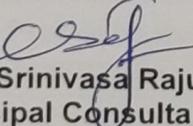
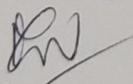
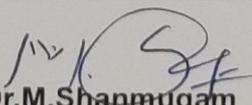
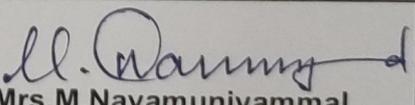
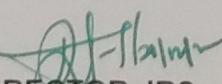
Prepared by



**INSTITUTE OF REMOTE SENSING
ANNA UNIVERSITY, CHENNAI-25**

December 2022

Project Data Sheet

Title	Preparation of Local Level CRZ Map for the Plot Bearing CTS. Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra by Superimposing on Approved CZMP as per CRZ Notification 2019	
Project Ref No.	O.AU/IRS/KSR/228-2022, DT 22.11.2022	
Funded by	M/s. Balaji Tirupati Cinemas, 204, Renis Apartment Near Privilege INN Hotel, Malad West, Mumbai - 400 064	
Principal Consultant Co-Consultant	Dr. K.Srinivasa Raju, Professor Dr. D.Thirumalaivasan, Professor	
Field Survey & Mapping	Mr.S.Sathishkumar, IRS,AU Mr.P.Sukumar, IRS, AU Mr.J.Premkumar, IRS,AU	
Report Preparation	Dr. K.Srinivasa Raju, Professor	
Quality Assessment Team	Dr. R.Vidhya, Professor Dr. M.Shanmugam, Associate Professor Mrs.M.Navamuniyammal, Assistant Professor	
<p>The Quality Assessment Committee for consultancy projects has scrutinized the local level CRZ map and corresponding text report of the above project on 08.11.2022. The principal consultant of the project has presented the approach adopted, findings of the study to the committee. The committee has evaluated the CRZ Map and the report for different parameters against the standards prescribed for the mapping. The positional accuracy, attribute accuracy, completeness, semantic accuracy of the output were assessed and found satisfactory. The committee recommends the approval of the map and associated report</p>		
 Dr. K.Srinivasa Raju (Principal Consultant)		
   Dr.R.Vidhya Dr.M.Shanmugam Mrs.M.Navamuniyammal (QAC Member) (QAC Member) (QAC Member)		
 DIRECTOR, IRS Director		

Institute of Remote Sensing
 Anna University,
 Chennai - 600 025.



CONTENTS

Topic		Page No.
Executive Summary		5
1.0	Introduction	6
1.1	Coastal Regulation Zone	6
1.2	Background	10
1.3	Objectives	10
1.4	Data Products	11
1.5	Methodology	11
2.0	Study Area	13
2.1	Description of Study Area	13
2.2	Status as per Approved CZMP prepared by NCSCM	14
3.0	Results and Conclusions	15
3.1	Results	15
3.2	Conclusions	15
A-1	Satellite Imagery of the Proposed Project Site	17
A-2	Coordinates of HTL Reference Points	18
A-3	Local Level CRZ Map for the Proposed Project Site	19
A-4	Proposed Project Site Superimposed on Approved CZMP	20

List of Figures

Sl. No.	Description	Page No.
Fig. 1.	Location Map of Project Area	13

List of Tables

Sl. No.	Description	Page No.
Table 1	Coordinates of Proposed Project Site as per GPS Survey	14
Table 2	Area of Project site in various CRZ zones	16



Executive Summary

Institute of Remote Sensing, Anna University, Chennai has taken up the task of preparing a local level Coastal Regulation Zone (CRZ) map in the vicinity of the project site by superimposing on approved CZMP as per CRZ Notification 2019 at the request of M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 through their consultants. The objective of the project is to superimpose the plot bearing CTS. Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra on approved CZMP (Sheet No. MH 78) published by MCZMA for Mumbai suburban district. The satellite imagery of the project area was analysed for geomorphic characteristics in the vicinity of the project site. The project site at Erangal village, Mumbai falls in the vicinity of Arabian Sea, Creek and mangroves as per the details provided by the client and falls fully inside CRZ as per approved CZMP published by MCZMA.

The client, M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 was requested to identify the proposed project site in Erangal village and to provide the details of the project site with drawings. The HTL, LTL, ecologically sensitive areas indicated in approved CZMP with setback lines as per CRZ Notification 2019 were superimposed onto the georeferenced cadastral map to prepare a local level CRZ map at 1:4,000 scale. The drawing of the project site as provided by the client was superimposed on the georeferenced ward map. The plot bearing CTS Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra falls fully inside CRZ - II and CRZ - III (NDZ - Within CRZ - II - Greater Mumbai).



1.0 INTRODUCTION

1.1 Coastal Regulation Zone

The coastal zone is the area of interaction between land and sea. The coastal zone of Maharashtra has a very high concentration of population along with ecologically sensitive areas like mudflats, mangroves. There is a spurt of developmental activities arising from huge residential colonies, new industries and tourism centres along the coast and in the coastal zone. There is a need to protect the coastal environment while ensuring continuing production and development. This zone is extremely vulnerable and has to be managed judiciously striking a balance between ecological and developmental needs.

The Ministry of Environment, Forests and Climate Change, Government of India with a view to conserve and protect the unique environment of coastal stretches and marine areas, besides livelihood security to the fisher communities and other local communities in the coastal areas and to promote sustainable development based on scientific principles taking into account the dangers of natural hazards, sea level rise due to global warming declared the coastal stretches of the country and the water area up to its territorial water limit, excluding the islands of Andaman and Nicobar and Lakshadweep and the marine areas surrounding these islands, as Coastal Regulation Zone (CRZ) vide CRZ Notification, 2019. The notification specifies CRZ as

- (i) The land area from High Tide Line (HTL) to 500 meters on the landward side along the seafront.

(ii) CRZ shall apply to the land area between HTL to 50 meters or width of the creek, whichever is less on the landward side along the tidal influenced water bodies that are connected to the sea and the distance upto which development along such tidal influenced water bodies is to be regulated shall be governed by the distance upto which the tidal effects are experienced which shall be determined based on salinity concentration of five parts per thousand (ppt) measured during the driest period of the year and distance up to which tidal effects are experienced shall be clearly identified and demarcated accordingly in the Coastal Zone Management Plan (CZMP).

(iii) The "intertidal zone" means land area between the HTL and the Low Tide Line (LTL).

(iv) The water and the bed area between the LTL to the territorial water limit (12 Nm) in case of sea and the water and the bed area between LTL at the bank to the LTL on the opposite side of the bank, of tidal influenced water bodies.

The Notification has clearly defined HTL as the line on the land upto which the highest water line reaches during the spring tide, as demarcated by the National Centre for Sustainable Coastal Management (NCSCM) in accordance with the laid down procedures and made available to various coastal States and Union territories.

The Notification further classified the CRZ area as CRZ – I, CRZ – II, CRZ – III and CRZ – IV for the purpose of conserving and protecting the coastal areas and marine waters. The CRZ – I include the areas that are ecologically sensitive and the geomorphological features which play a role in maintaining the integrity of the coast like (a) Mangroves (b) Corals and coral



reefs (c) Sand Dunes (d) biologically active Mudflats (e) National parks, marine parks, sanctuaries, reserve forests, wildlife habitats and other protected areas (f) Salt Marshes (g) Turtle nesting grounds (h) Horseshoe crabs habitats (i) Seagrass beds (j) Nesting grounds of birds (k) Areas or structures of archaeological importance and heritage sites and the area between LTL and HTL. The CRZ-II includes the developed land areas up to or close to the shoreline, within the existing municipal limits or in other existing legally designated urban areas, which are substantially built-up with a ratio of built-up plots to that of total plots being more than 50% and have been provided with drainage and approach roads and other infrastructural facilities, such as water supply, sewerage mains, etc. The Land areas that are relatively undisturbed (viz. rural areas, etc.) and those which do not fall under CRZ-II are designated as CRZ-III. The CRZ-III is further classified as CRZ-III A and CRZ-III B based on the population density with a threshold value of 2161 per sq.km. as per 2011 census. The CRZ-IV includes the water area and the sea bed area between the Low Tide Line up to twelve nautical miles on the seaward side and the water area and the bed area between LTL at the bank of the tidal influenced water body to the LTL on the opposite side of the bank, extending from the mouth of the water body at the sea up to the influence of tide, i.e. salinity of five parts per thousand (ppt) during the driest season of the year.

In order to protect and preserve the 'green lung' of the Greater Mumbai area, all open spaces, parks, gardens, playgrounds indicated in development plans within CRZ-II shall be categorised as No Development Zone and a Floor Space Index up to 15% shall be allowed only for construction of civic

amenities, stadium and gymnasium meant for recreational or sports related activities and the residential or commercial use of such open spaces are not permissible as per notification. Construction of sewage treatment plants in CRZ-I area for the purpose of treating the sewage from the municipal area shall be taken only by the municipal authorities in exceptional circumstances, where no alternate site is available to set up such facilities, subject to recommendations of the Coastal Zone Management Authority and approval by the Central Government and in case the construction of such plant is inevitable in a mangrove area, a minimum three times the mangrove area affected or destroyed or cut during the construction process shall be taken up for compensatory plantation of mangroves.

As per the guidelines, Cadastral (village) maps in 1:3960 or the nearest scale shall be used as the base maps. HTL and LTL will be demarcated by NCSCM, Chennai is used for superimposition on the cadastral map based on physical verification using coastal geomorphological signatures or features in accordance with the CZMP Maps approved by the Central Government.

In order to facilitate the classification of Coastal Regulation Zones, the Government of India has approved a few agencies/institutions across the Country vide Lr. No. J17011/8/92-1A III, dated 10.05.1999 of the Ministry of Environment and Forests. Institute of Remote Sensing, Anna University being one of them, has been carrying out HTL and LTL mapping following the guidelines issued by the Ministry of Environment, Forests & Climate Change, Government of India.



1.2 Background

M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 through their consultant has requested Institute of Remote Sensing, Anna University to prepare local level CRZ Map by superimposing proposed project site in Erangal village, Malad (W), Mumbai Suburban district, Maharashtra along with HTL, LTL for the Sea/Bay/tidal influenced water bodies and ecologically sensitive areas on 1:4,000 scale cadastral map in the vicinity of project site. The proposed project site falls adjacent to Arabian Sea and Creek, which is a tidal influenced inland waterbody and mangroves. It is in this context, the proposed project site needs to be evaluated to assess whether it falls under regulations of CRZ Notification, 2019. Hence IRS has taken up the work of superimposing proposed project site on approved CZMP prepared by NCSCM.

1.3 Objectives

The objective of the present study is to examine the proposed project site of M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 with reference to CRZ Notification, 2019. Keeping in view of the requirements of notification, Institute of Remote Sensing, Anna University under took the project with following agreed scope of work:

- Transfer of HTL for Arabian Sea, Creek as indicated in approved CZMP (Map No. MH 78) in the vicinity of the project site by digitization from approved CZMP at 1:25,000 scale.



- Digitisation of ecologically sensitive entities such as Mangroves, Sand dunes, Turtle breeding grounds as indicated on approved CZMP in the vicinity of project site
- Superimposition of HTL, LTL, Ecologically Sensitive Areas along with the proposed project site and constructions as provided by the client on to the georeferenced cadastral map
- Preparation of local level CRZ map at 1:4000 scale for the proposed project site on cadastral map of Erangal village, Malad (W) in Mumbai Suburban district, Maharashtra state

1.4 Data Products

Approved CZMP prepared as per CRZ Notification 2019 and published by MCZMA, Mumbai were collected from the client/authority and used as reference for transfer of HTL, LTL and ecologically sensitive areas in the vicinity of project site onto local level CRZ map. The data products used for the study and mapping include approved CZMP published by MCZMA (Map No. MH 78) in 2022 vide CRZ Notification 2019 and map of Erangal village, Mumbai provided by Municipal Corporation of Greater Mumbai for preparation of approved CZMP.

1.5 Methodology

The cadastral map of the Erangal village provided on approved CZMP has been used for the preparation of local level CRZ map. The geomorphic characteristics of the coastal zone have been analysed from the medium resolution satellite data. Coastal geomorphological features and the existence of permanent vegetation identified from the satellite imagery were used to



transfer the HTL demarcated by NCSCM on approved CZMP. The approved CZMP was georeferenced using graticules available on the maps.

The cadastral map of the Erangal village, Mumbai Suburban district was digitized to create a vector dataset of survey polygons in the vicinity of project locations. The same is superimposed on satellite imagery to identify the proposed project location. The HTL, LTL and ecologically sensitive areas in the vicinity of the project location are digitized from georeferenced approved CZMP. Mangroves in and around the project site are transferred from approved CZMP on to local level CRZ map. 500m setback line from HTL for Arabian Sea, 50m setback line from HTL for the creek and 50m setback line from mangroves are generated using GIS buffering tool. The zones between LTL, HTL and setback lines are delineated to corresponding CRZ as per CRZ Notification 2019.



2.0 STUDY AREA

2.1 Description of Study Area

The project site of M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 is located within Erangal village, P/N ward, Mumbai, Maharashtra. The proposed property falls in plot bearing CTS Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra falls adjacent to the Arabian Sea, creek and mangroves. The location of the project site is indicated in Fig. 1

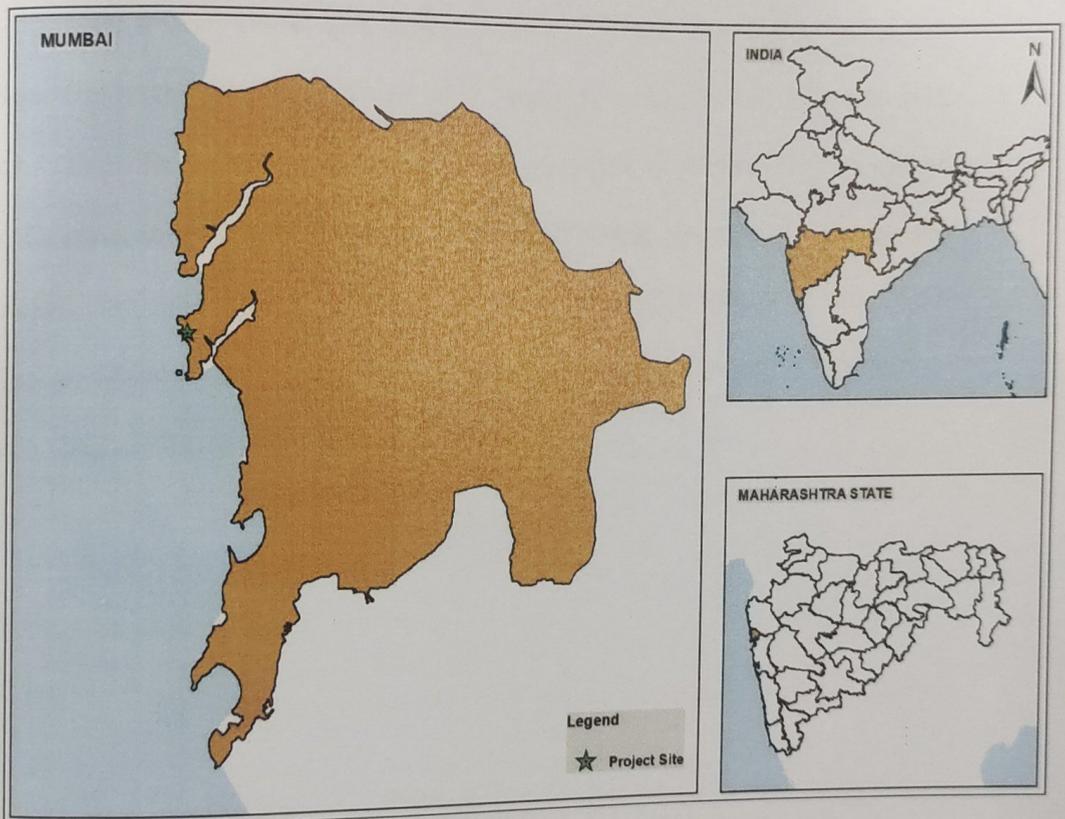


Fig. 1 Location Map of Project Area

The coordinates of significant points along the project site boundary as identified by the client during field survey using dual frequency GPS are presented in Table 1.

Table 1 Coordinates of the Project Site Boundary as per GPS survey

Label	Latitude	Longitude
A	19° 9' 30.898" N	72° 47' 3.680" E
B	19° 9' 31.321" N	72° 47' 8.165" E
C	19° 9' 30.450" N	72° 47' 10.030" E
D	19° 9' 25.731" N	72° 47' 12.232" E
E	19° 9' 22.552" N	72° 47' 5.613" E
F	19° 9' 27.872" N	72° 47' 4.322" E

2.2 Status as per Approved CZMP prepared by NCSCM, Chennai

The project site of M/s. Balaji Tirupati Cinemas, 204, Renis Apartment, Near Privilege INN Hotel, Malad West, Mumbai - 400 064 falls between HTL for Arabian Sea and 500 m setback line from HTL of Arabian Sea as well as in Open/Green Space as per approved CZMP (Map No. MH 78). Hence, the project site falls inside CRZ-II and partly in CRZ-III (NDZ within CRZ-II Greater Mumbai) as per approved CZMP map prepared by NCSCM, Chennai vide CRZ Notification 2019.

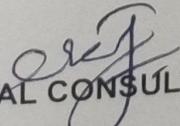
3.0 RESULTS AND CONCLUSIONS

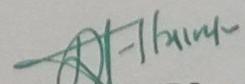
3.1 Results

The cadastral maps of Erangal village, P/N ward, Mumbai, Maharashtra were georeferenced using tic points available on approved CZMP of Mumbai suburban district, Maharashtra. The HTL and LTL for creek as indicated in approved CZMP were superimposed on to georeferenced cadastral map along with ecologically sensitive areas in the vicinity of the project site. Setback lines for 500m from HTL for Arabian Sea, 50m from HTL for Creek and 50m from Mangroves as per guidelines provided in CRZ notification 2019 were superimposed onto a georeferenced base map to prepare local level CRZ map at 1:4,000 scale (Annexure III). The coordinates of points on HTL line derived from Approved CZMP are presented in Annexure II. The satellite imagery of project site is presented for reference (Annexure I). The project site is superimposed onto approved CZMP published vide CRZ Notification 2019 at 1:25,000 scale as presented in Annexure IV.

3.2 Conclusions

- The plot bearing CTS Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra falls inside 500m setback line from HTL of Arabian Sea and within Open/Green space. Hence the project site falls within CRZ-II and partly in CRZ-III (NDZ within CRZ-II) as per approved CZMP vide CRZ Notification 2019.


PRINCIPAL CONSULTANT

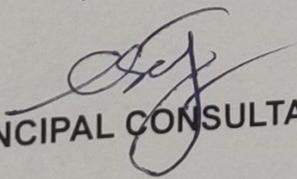

DIRECTOR, IRS
Director
Institute of Remote Sensing
Anna University,
Chennai - 600 025.

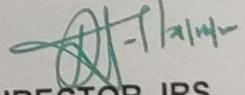
- The shortest distances of Northwest and Southwest corners of the plot from HTL for the Arabian Sea are 108.12m and 31.24 m respectively.
- The area of the project site in various CRZ zones is indicated in Table 2

Table 2 Area of Project Site in various CRZ zones

Survey No.	CRZ - Classification	Area in Sq.m	Total Area in Sq.m
1495	CRZ - II	10616.69	12514.76
	CRZ - III (NDZ - Within CRZ - II - Greater Mumbai)	1898.07	
1496	CRZ - II	18665.03	18665.03
1497	CRZ - II	8275.27	8275.27
1498	CRZ - II	1965.58	1965.58

- Coastal Regulation Zone map of the site is prepared considering Approved CZMP as per CRZ Notification 2019 of MoEF, Govt of India. Superimposition of approved CZMP is subject to scale and generalisation error
- The DGPS Survey was carried out specific to the referred project site boundary only hence, validation of HTL and CRZ boundary is limited to the clearance of the same. Institute of Remote Sensing do not carry responsibility for CRZ status of other plots or neighborhood.

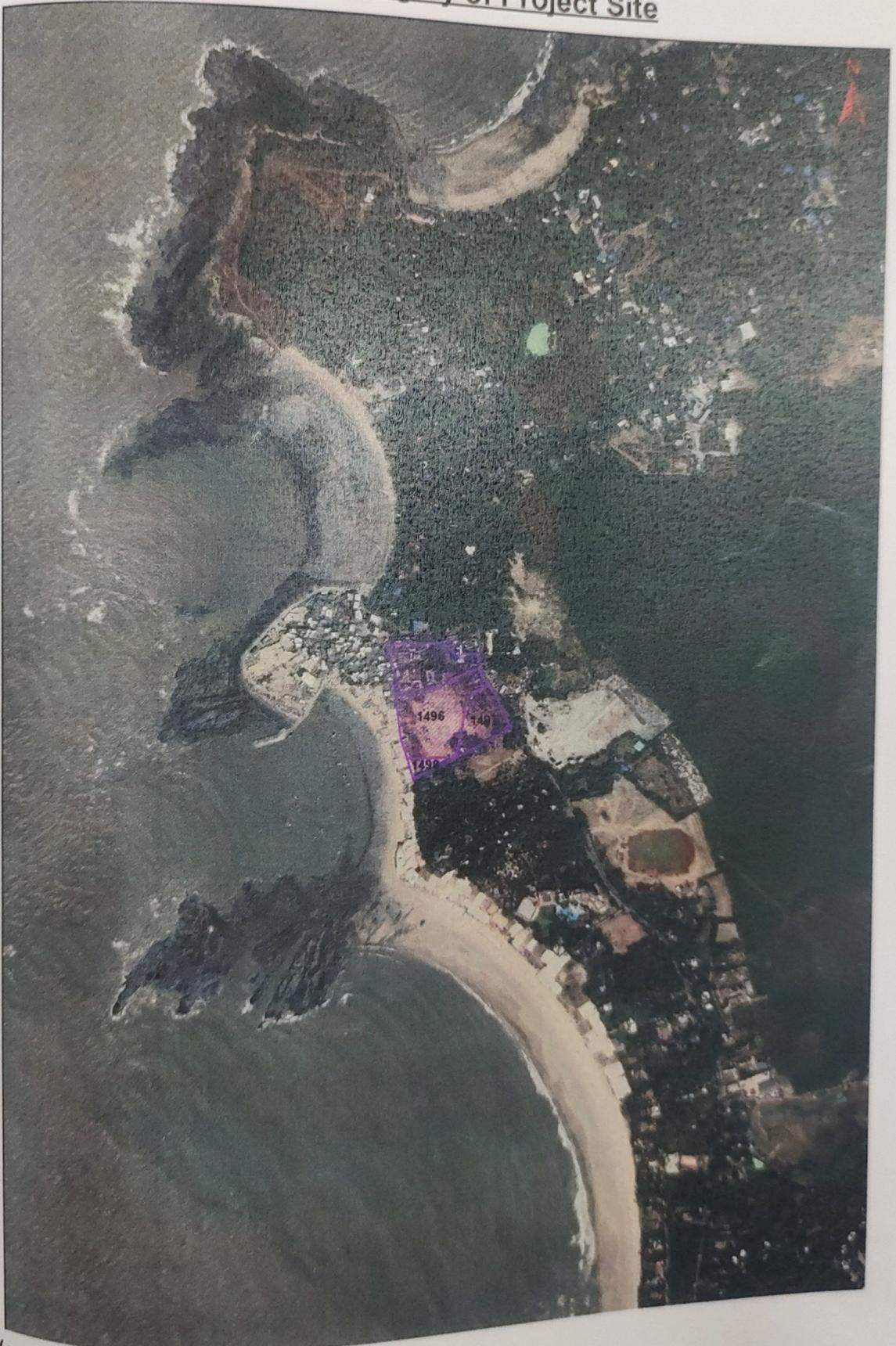

 PRINCIPAL CONSULTANT


 DIRECTOR, IRS
 Director
 Institute of Remote Sensing
 Anna University,
 Chennai - 600 025.



ANNEXURE I

Satellite Imagery of Project Site

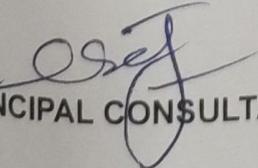


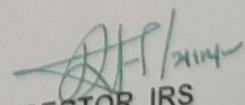
(courtesy: Google Earth)

ANNEXURE II**Coordinates of HTL Reference Points**

Point No	Latitude	Longitude
1	19° 09' 41.638" N	72° 47' 03.856" E
2	19° 09' 35.464" N	72° 47' 03.640" E
3	19° 09' 33.871" N	72° 46' 58.863" E
4	19° 09' 29.603" N	72° 46' 54.553" E
5	19° 09' 28.228" N	72° 46' 59.320" E
6	19° 09' 26.564" N	72° 47' 03.122" E
7	19° 09' 20.528" N	72° 47' 04.793" E
8	19° 09' 16.095" N	72° 47' 05.448" E
9	19° 09' 12.684" N	72° 47' 11.279" E
10	19° 09' 09.427" N	72° 47' 14.585" E
11	19° 09' 16.370" N	72° 47' 27.073" E
12	19° 09' 21.562" N	72° 47' 24.974" E
13	19° 09' 26.178" N	72° 47' 23.436" E
14	19° 09' 30.502" N	72° 47' 19.124" E
15	19° 09' 34.432" N	72° 47' 15.644" E
16	19° 09' 38.738" N	72° 47' 15.095" E
17	19° 09' 42.604" N	72° 47' 13.243" E

(Source: Approved CZMP – Map No. MH 78)


PRINCIPAL CONSULTANT

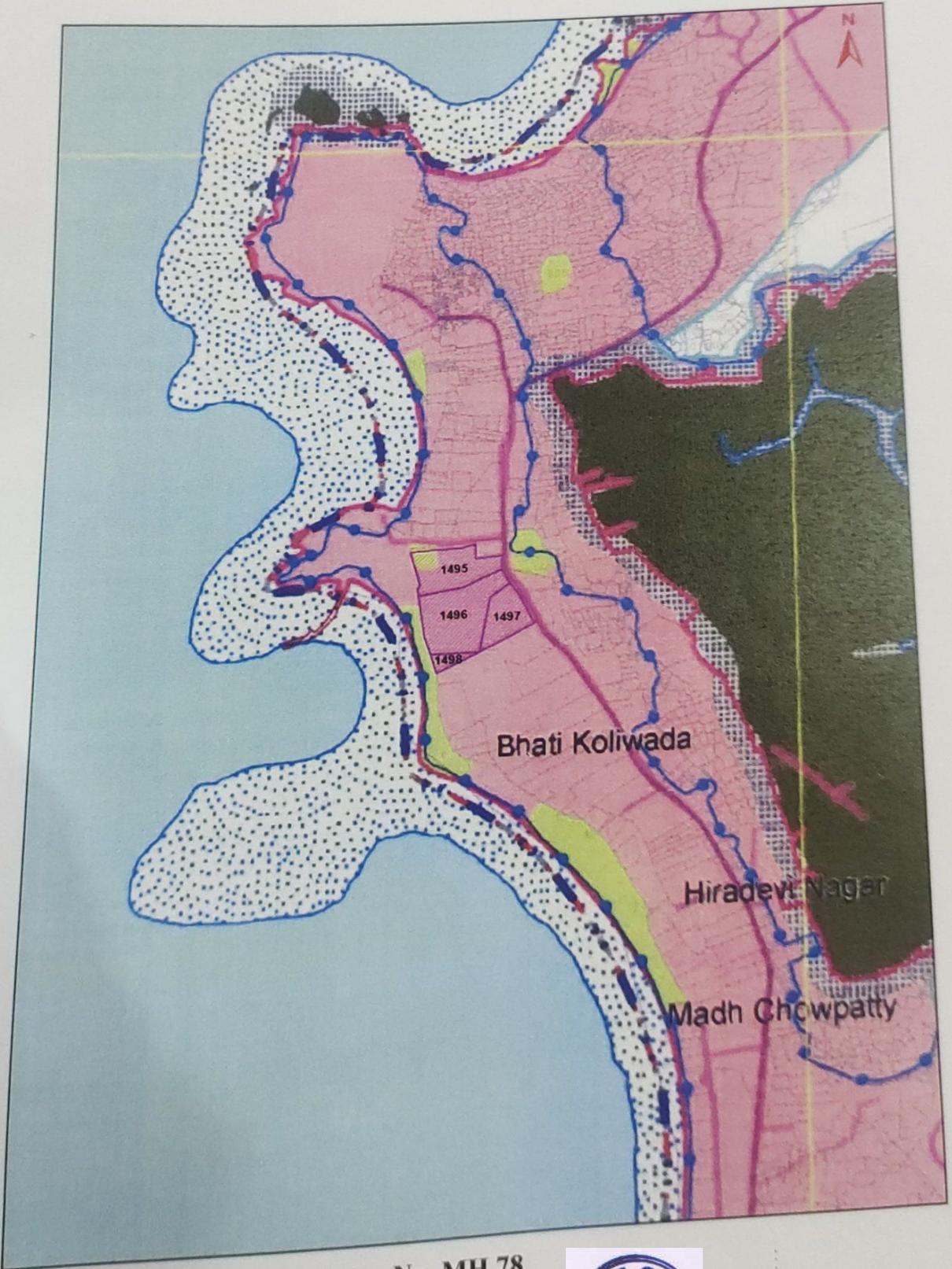

DIRECTOR, IRS
Director
Institute of Remote Sensing
Anna University,
Chennai - 600 025.

Preparation of Local Level CRZ Map for the Plot Bearing CTS. Nos. 1495, 1496, 1497 & 1498 of Erangal, Malad (W), Mumbai, Maharashtra by Superimposing on Approved CZMP as per CRZ Notification 2019

No.AU/IRS/KSR/228-2022, DT 22.11.2022

ANNEXURE IV

Project Site Superimposed on Approved CZMP



Source: Approved CZMP – Map No. MH 78



गोगेवळ आज शेती कोंढवनाचा न्याय। तोड साल्याने
 दिसुन आले नाही. तसेच सदरचा फिलिमिडान स्टुडियो
 २ वर्षापूर्वीचा असुन आज शेती नण्याने बांयडप्या चालु
 असल्याने दिसुन आले नाही. तसेच जोगेवळ उभ्या पय.
 लेख्या स्टुडियो बाबतच्या परवानग्या व सी. पाव. डेर.
 वाढतच्या परवानग्याचीच विचारणा केही ससना आमिचेडे
 दोही परवानग्या असुन आपले ह्यावठिमान २ शेजान मार
 कवनाद ससल्याने स्टुडियोचे मॅनेजर श्री वसंत गोपड्या
 यांशी घामनेयमधु संशोधने.

असा पंतनामा आज शेती किडुन दिव तो वसुन
 समजावुन आंठिनहा तो वशेवड आहे.

समम

पंतलेक

- ① नायब तहसिलदार (असुन) ① ~~सोमदेव~~
- ② Parab PP
मंडळ मजिस्ट्रेटि गोरगोक सोमदेव रखेजा
9136235163
- ③ Parab PP
तहसिल गोरगोक ② वसंत पां. गोपड्या
9892882245
- ④ Parab PP
मुंबई महानगरपालिकेने सजिनिमी ③ ~~सोमदेव~~
- ⑤ Parab PP
कोंढवना कसने सजिनिमी ④ ~~सोमदेव~~

दिनांक - 21.07.2022

आज रोजी कारणे विचारलेवडुन स्वल्पप्रतिवेदर विदुन देतो ही, मा. तहसिलदार वेशिवली यांचेकडिले पत्र क्र. तह वेशी ट. 2/कौदळवन/आलि/2022 दिनांक-19/07/2022 व तक्रारदार मा. श्री. कृतीर सोमण्या यांचेकडिले तक्रारिनुवार आज दिनांक-21/07/2022 रोजी संयुक्त खरुपाहणी ठेवल्यात आलेली होती. सदर खरुपाहणी दिवशी भायब तहसिलदार, (महमुद) वेशिवली, मंडळ साधुश्री गौरीगाव, तहसिल गौरीगाव कौदळवन, कक्षाले प्रतिनिधी, श्री. एम. सी. श्री. उत्तरवले कर्मचारी माऊनशी पोलीस ठाण्याचे कर्मचारी उपस्थित होते. तसेच तक्रारदार यांचेकडे प्रतिनिधी श्री नंदन विंग मो. नं. (808088 7743) हे तक्रारितील नमुद जागेवर उपस्थित होते परंतु त्यांना तक्रारितील नमुद जागा माहिती नसल्याने सोडुन परस्पर विद्युन केलेत तसेच त्यांचे अमगधारी वडन कंपनी साधुश्री अथवा त्यांची त्यांचा मोबाईल बँद करुन ठेवला. तसे तक्रारितील नमुद जागेवर गेलो अमता मीजे एरंगळ येथील सं. क्र. 119 व इतर, न. शु. क्र. 1497 व इतर या खाजशी मिळकतीवर अंदाजे 2 ते 3 एकर जागेवर फिलिमिस्तान नावाचा स्टुडियो उभा असल्याने विदुन आले सदर जागेवर कौदळवन कक्षाले प्रतिनिधी यांनी खातिलफ्रान्सीसी. श्री. एम. विडिंग घेतली आहे.

- ① 19 09 . 412
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- ② 19 09 . 393
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- ③ 19 09 . 403
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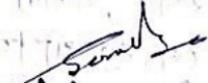
495 ^{सुभाषभारती} श्री. पी. एम. रिडि 467 ^{व्याप्त} आदि वसुध सुदर
 50 गिह्या आत येत असल्याने कोंदवण कमी
 प्रतिनिधी घांती घांतिने तसेच पान वेळी कोंदवणाचा
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 नाही.

असा पंचनामा आज रोजी दिवुन गिला तो वाचुन
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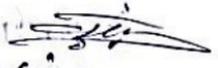
समझ

पंचलोड

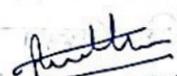
① नाथब तहसिलदार (महसुद)

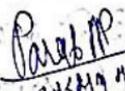
① 
 सौमदेव रजेजा
 9136235163

② मंडळ अधिकारी गोरेगोव

② 
 म. डी. जी. गोरेगाव
 9892882245

③ तरुळी गोरेगोव

④ मुंबई महानगर पाकिडेचे प्रतिनिधी → 
 9987501494

⑤ 
 पं. म. र. पाटील
 कोंदवण कमीने प्रतिनिधी

दिनांक - 21.07.2022

आज शेती करीजे जिभारले वडन सात्वप्रतिनेवर लिहून
 देतो आहे, मा. तहसिलदार वोंचिवली यांचे डीडीत पत्र क्र. तह
 वोंचिवली/टे. 2/कांदहन/2022 दिनांक - 19/07/2022 व तक्रार
 मा. प्रति. डिप्टि सोमण्या यांचे डीडीत तक्रारिनुसार आज
 दिनांक - 21/07/2022 रोजी संपुर्ण ख्यापाळणी ठेवणा
 आले आहे. सदर ख्यापाळणी दिवशी ख्यापाळणी
 नामब तहसिलदार (महमुद) वोंचिवली, मंडळ म्हाडिवली
 गोंयगोंव, तहसिल गोंयगोंव, कांदहन इकोने प्रतिनिधी
 श्री. रम. व्ही. पी. इत्तये कर्मचाऱि, मातवली पोलीस
 ठाव्याने कर्मचाऱि उपस्थित होते. तसेच तक्रारदार यांचे
 तर्फे प्रतिनिधी श्री. नंदन सिंग मो. न. (8080887763)
 हे तक्रारिणीत नमुद जागेवर उपस्थित होते. परंतु त्यांना
 तक्रारिणीत नमुद जागा माहिती नसल्याने त्यांनी संशिते
 व फलस्वरु निघून गेलेत तसेल त्यांचे सगळ्या वडन
 संपर्क साधता असता त्यांनी त्यांना मोकडित वेद फडन
 ठेवता लगे तक्रारिणीत नमुद जागा ही जोगे हंडाकाला
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 घ्यावली मिळत असून सदर मिळकतीवर पापुर्षि
 उत्रीज, रगत, मरिची यांची भरणी करून अपघिडरा केलेले
 प्रसल्यत्पि दिवून आले. सदर जागेवर आज शेती कांदहन
 कर्माने प्रतिनिधी यांचे खासितप्रमाणे श्री. पी. ए. वि. वि.
 येतही आहे.

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- ② 1909.575
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- ③ 1909.568
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(फ. मा. प.)

STATEMENT

Ward officer, Madh Marve road,
Malad (West).

Dated 21.07.2022

We state solemnly as asked today that, site is inspected jointly today dated 21.07.2022 under Letter No. T/A/T2/K/2022 dated 19.07.2022 of Honourable Tahsildar, Borivali and complaint of Complainant Honourable Mr. Kirit Somaya, Naib Tahsildar Revenue Borivali, Ward Officer Goregaon, Talathi Goregaon, mangrove department representative BMC P-North employees, Malavani police station employees were present for said site inspection, and Mr. Nandan Singh, Mobile No. 80808 87763, representative for complainant was present at place mentioned under complaint, but he stated he don't know place mentioned under complaint

and left directly, and contacted him by mobile, when he switched off his mobile, place mentioned under case at Erangal, Tal. Borivali, S. no. 51/5 and others is observed private, leveled already putting debris, stone, soil, mangrove department representative noted following G.P.S. reading of said property today,

- | | |
|--------------|-------------|
| 1) 19.04.542 | 3) 1909.568 |
| 7247.252 | 7247.228 |
| 2) 1909.575 | |
| 7247.243 | |

Said G.P.S. reading is recorded and mangrove department representative stated said leveling is in 50 meters and not observed today the mangrove lost/cut, and not observed any new leveling, structure is carried on property.

Statement is recorded, read, described as true today.

In presence of

1. Sd/-
Naib Tahsildar, Revenue.

2. Sd/-
Ward officer, Gorgaon.

3) Sd/-
Talathi, Goregaon.

99875 01494

4) Sd/-
MCGM Representative
99875 01494.

5) Sd/-
Mangrove department
representative.

Witness-

1) Sd/-,
Somdev Rakheja

91362 35163.

2) Vasant
98928 82245.

STATEMENT

Ward officer, Madh Marve road,
Malad (West).

Dated 21.07.2022

We state solemnly as asked today that, site is inspected jointly today dated 21.07.2022 under Letter No. T/A/T2/K/2022 dated 19.07.2022 of Honourable Tahsildar, Borivali and complaint of Complainant Honourable Mr. Kirit Somaya, Naib Tahsildar Revenue Borivali, Ward Officer Goregaon, Talathi Goregaon, mangrove department representative BMC P-North employees, Malavani police station employees were present for said site inspection, and Mr. Nandan Singh, Mobile No. 80808 87763, representative for complainant was present at place mentioned under complaint, but he stated he don't know place mentioned under complaint

and left directly, and contacted him by mobile, when he switched off his mobile, place mentioned under case at Erangal, Tal. Borivali, Sruvey no. 119 and others, C.S. no. 1497 and other is observed private, standing Filmistan Studio on about 2-5 acre land, mangrove department representative noted following G.P.S. reading of said property today.

- | | |
|-------------|-------------|
| 1) 1909.412 | 4) 1909.450 |
| 7247.097 | 7247.148 |
| 2) 1909.393 | 5) 1909.435 |
| 7247.1093 | 7247.197 |
| 3) 1909.403 | |
| 7247.138 | |

Said G.P.S. reading is recorded and mangrove department representative stated said leveling is in 50 meters and not observed today

the mangrove lost/cut and not observed new structure today and said Filmistan Studio is the two years old and enquired about permission and CRZ permission regarding studio constructed there, when the studio manager Mr. Vasant Gaikwad stated he having both permission submitting in two days with your office.

Statement is recorded, read, described as true today.

In presence of

1. Sd/-
Naib Tahsildar, Revenue.

2. Sd/-
Ward officer, Gorgaon.

3) Sd/-
Talathi, Goregaon.

99875 01494

4) Sd/-
MCGM Representative
99875 01494.

Witness-

1) Sd/-,
Somdev Rakheja

91362 35163.

2) Vasant

98928 82245.

5) Sd/-

Mangrove department
representative.



चित्रपट निर्मिती, टि.व्ही मालिका, जाहिरातपट व माहितीपट इत्यादींच्या चित्रिकरणाच्या परवानगीसाठी एक खिडकी योजना (Single Window Clearance System) लागू करणेबाबत.

महाराष्ट्र शासन

पर्यटन व सांस्कृतिक कार्य विभाग

शासन निर्णय क्रमांक : गोचिन २०१६/प्र.क्र. १८९/सां.का.१

मंत्रालय (विस्तार), मादाम कामा मार्ग,

हुतात्मा राजगुरु चौक, मुंबई - ४०० ०३२.

दिनांक : २२ मे, २०१८

प्रस्तावना :

व्यवसाय करण्यासाठी सुलभता (Ease of doing business) या विषयाबाबतचे शासनाचे धोरण लक्षात घेऊन यासंदर्भात दि.१८.०९.२०१५ रोजी मा.मुख्यमंत्री महोदयांकडे झालेल्या बैठकीतील निर्णयानुसार चित्रपट, टि.व्ही. मालिका, जाहिरातपट व माहितीपट इत्यादींच्या चित्रिकरणासाठी लागणाऱ्या विविध विभागांच्या परवानग्या सुलभरीतीने व ठराविक मुदतीमध्ये मिळव्यात यादृष्टीने एक खिडकी योजना राबविण्याची बाब शासनाच्या विचाराधीन होती.

शासन निर्णय :

विचारांती या शासन निर्णयान्वये चित्रपट, टि.व्ही मालिका, जाहिरातपट व माहितीपट इत्यादींच्या चित्रिकरणाच्या परवानगीसाठी खालीलप्रमाणे एक खिडकी योजना कार्यान्वित करण्यात येत आहे.

- १) या योजनेच्या अंमलबजावणीसाठी महाराष्ट्र चित्रपट, रंगभूमी आणि सांस्कृतिक विकास महामंडळ, दादासाहेब फाळके चित्रनगरी, गोरेगाव (पूर्व), मुंबई ही संनियंत्रण संस्था (Nodal Agency) म्हणून काम पाहील.
- २) चित्रिकरणाचे स्थळ हे शासकीय जागेवरती असेल तरच या योजनेद्वारे चित्रिकरणासाठी परवानगी देण्यात येईल. खाजगी स्थळांच्या चित्रिकरणासाठी ही योजना लागू नाही.
- ३) चित्रिकरणाकरिता आवश्यक परवानग्या मिळण्यासाठी संबंधित निर्मात्यांनी www.maharashtrafilmcell.com या वेब पोर्टलवरती Online प्रणालीद्वारे अर्ज करणे आवश्यक आहे.
- ४) निर्मात्याने ऑनलाईन प्रणालीद्वारे त्यांना ज्या स्थळावर ज्या कालावधीसाठी चित्रिकरण करावयाचे आहे ते चित्रिकरण स्थळ त्या कालावधीसाठी उपलब्ध आहे किंवा नाही हे तपासून, ते उपलब्ध असल्यास संबंधित स्थळाच्या चित्रिकरणाच्या अटी व शर्ती मान्य करून त्यासाठी आवश्यक असणारे शुल्क ई-पेमेंट द्वारे [संबंधित शासकीय यंत्रणांनी (Stake Holder) त्यांचे चित्रिकरणाच्या स्थळासाठी निश्चित केलेले शुल्क व आवश्यक त्या ठिकाणी निश्चित केलेली अनामत रक्कम] जमा केल्यानंतर निर्मात्यांना Order ID व Order Date प्राप्त होईल व त्यानंतर चित्रिकरणासाठीची परवानगीची प्रक्रिया सुरु होईल.

- ५) निर्मात्यास आवश्यक ते शुल्क भरल्यानंतर Order ID व Order Date प्राप्त झाल्यानंतरच त्यांचा परवानगीबाबतचा अर्ज चित्रिकरण स्थळाशी संबंधित शासकीय यंत्रणा (Stakeholders) तसेच संनियंत्रण संस्था म्हणून काम पहाणाऱ्या चित्रनगरी महामंडळास वेब पोर्टलवरील डॅशबोर्डवर प्राप्त होईल.
- ६) निर्मात्याचा अर्ज प्राप्त झाल्यापासून (म्हणजेच निर्मात्यास Order ID व Order Date प्राप्त झाल्यापासून) ७ कार्यालयीन कामकाजाच्या दिवसांत चित्रिकरणाची परवानगी मान्य करणे अथवा नाकारणे शासकीय यंत्रणेवर (Stakeholders)बंधनकारक असेल.
- ७) निर्मात्याचा अर्ज प्राप्त झालेल्या दिनांकापासून १५ कार्यालयीन कामकाजाच्या दिवसांमध्ये (Fifteen Working Days), चित्रिकरण स्थळाशी संबंधित शासकीय यंत्रणा (Stakeholder) यांच्यासोबत पाठपुरावा करून चित्रनगरी महामंडळामार्फत (संनियंत्रण संस्था) चित्रिकरणासाठी परवानगी देण्यात येईल.
- ८) चित्रिकरणासाठी निर्मात्यास परवानगी दिल्यानंतर संनियंत्रण संस्थेने चित्रिकरण स्थळांशी संबंधित शासकीय यंत्रणांना (Stakeholders) त्यांच्या शुल्काची रक्कम १५ कार्यालयीन कामकाजाच्या दिवसांमध्ये (Fifteen Working Days) ई-पेमेंटद्वारे अदा करण्यात येईल.
- ९) चित्रिकरण स्थळाशी संबंधित शासकीय यंत्रणा (Stakeholder) यांनी परवानगी नाकारल्यास, त्याबाबतचे कारण चित्रनगरी महामंडळामार्फत (संनियंत्रण संस्था) निर्मात्यास अर्ज प्राप्त झालेल्या दिनांकापासून १५ कार्यालयीन कामकाजाच्या दिवसांमध्ये (Fifteen Working Days) कळविण्यात येईल. निर्मात्याने ई-पेमेंटद्वारे जमा केलेली रक्कम प्रक्रिया शुल्क (Processing Fee) वगळून ई-पेमेंटद्वारे पुढील १५ कार्यालयीन कामकाजाच्या दिवसांमध्ये (Fifteen Working Days) परत केली जाईल.
- १०) तथापि ७ कार्यालयीन कामकाजाच्या दिवसांत संनियंत्रण संस्थेने पाठपुरावा करूनही शासकीय यंत्रणा (Stakeholder) कडून कोणताही प्रतिसाद न मिळाल्यास सदर चित्रिकरणास त्यांची हरकत नाही असे गृहीत धरून चित्रिकरणास संनियंत्रण संस्थेमार्फत परवानगी देण्यात येईल. विशिष्ट अटी व शर्तीच्या अधीन ज्या शासकीय यंत्रणांची परवानगी घेणे आवश्यक आहे अशा शासकीय यंत्रणांची यादी सोबतच्या परिशिष्ट "अ" मध्ये नमूद केली आहे.
- ११) सद्यस्थितीत इतर शासकीय यंत्रणा (Stakeholder) यांनी परवानगी / ना-हरकत दिल्याशिवाय काही शासकीय यंत्रणा परवानगी / ना-हरकत देत नाहीत. तथापि, एक खिडकी योजनेमध्ये परवानगी / ना-हरकत देण्यासाठी एका शासकीय यंत्रणेला दुसऱ्या शासकीय यंत्रणेवर अवलंबून राहण्याची आवश्यकता नाही. कारण सर्व शासकीय यंत्रणांची परवानगी / ना-हरकत विचारात घेऊन चित्रिकरणासाठी अंतिम परवानगी देण्याची कार्यवाही संनियंत्रण संस्थेमार्फत करण्यात येईल. त्यामुळे प्रत्येक शासकीय यंत्रणेने इतर शासकीय यंत्रणांच्या परवानगी / ना-हरकतीवर अवलंबून न राहता आपली परवानगी / ना-हरकत स्वतंत्रपणे तात्काळ संनियंत्रण संस्थेस अवगत करणे आवश्यक राहिल.
- १२) चित्रिकरणाच्या एकाच स्थळासाठी जर विविध शासकीय यंत्रणांकडून ना-हरकत प्रमाणपत्र आवश्यक असेल अशावेळी सर्व संबंधित शासकीय यंत्रणांनी असे प्रमाणपत्र दिले तरच

- विहित मुदतीत संनियंत्रण संस्थेमार्फत परवानगी देण्यात येईल. मात्र त्यापैकी एका शासकीय यंत्रणेने जरी ना-हरकत प्रमाणपत्र नाकारले तर संबंधित स्थळावर चित्रिकरणासाठी परवानगी नाकारल्याचे विहित मुदतीत निर्मात्यास कळविण्यात येईल.
- १३) चित्रिकरणासाठी एकदा परवानगी दिल्यानंतर निर्मात्यास चित्रिकरणाचे आरक्षण रद्द करता येणार नाही व त्यासाठीचे चित्रिकरण शुल्क परत केले जाणार नाही. चित्रिकरणासाठी अर्ज सादर केल्यापासून चित्रिकरणास परवानगी प्राप्त होण्याच्या कालावधीत जर निर्मात्याने अर्ज रद्द करण्याची विनंती केली तर प्रक्रिया शुल्क (Processing Fee) वगळून उर्वरीत चित्रिकरण शुल्क निर्मात्यास परत करण्यात येईल.
- १४) निर्मात्यास चित्रिकरणासाठी परवानगी दिल्यानंतर काही नैसर्गिक आपत्तीमुळे चित्रिकरण होऊ शकले नाही तर निर्मात्यास चित्रिकरण शुल्काची रक्कम परत केली जाणार नाही.
- १५) ज्या चित्रिकरण स्थळासाठी अनामत रक्कम निर्मात्याने ई-पेमेंटव्दारे भरली आहे अशा प्रकरणी संबंधित निर्मात्यास चित्रिकरणानंतर अनामत रक्कम परत करणे आवश्यक असल्याने सदर अनामत रक्कम चित्रनगरी महामंडळाकडे राहिल. चित्रिकरण पूर्ण होऊन संबंधित यंत्रणेकडून अनामत रक्कम परत करण्याबाबत ना-हरकत प्रमाणपत्र मिळाल्यानंतर चित्रनगरी महामंडळ सदर अनामत रक्कम १५ कार्यालयीन कामकाजाच्या दिवसांत (Fifteen Working Days) निर्मात्यास परत दिली जाईल.
- १६) सदर योजनेची यशस्वीरित्या अंमलबजावणी करण्याची जबाबदारी संनियंत्रण संस्था म्हणून चित्रनगरी महामंडळाची राहिल. मात्र गोरेगाव चित्रनगरी महामंडळ ही संनियंत्रण संस्था फक्त निर्माता व शासकीय यंत्रणा (Stakeholder) यांच्यामध्ये समन्वय साधण्याचे काम करणार आहे. निर्मात्यास चित्रिकरणासाठी परवानगी देण्याची पूर्ण जबाबदारी संबंधित शासकीय यंत्रणेची असेल. यासाठी शासकीय यंत्रणा यांनी त्यांच्या अखत्यारीतील चित्रिकरण स्थळावर चित्रिकरण करण्यासाठी परवानगी देण्याकरीताच्या अटी व शर्ती काळजीपूर्वक निश्चित कराव्यात जेणेकरून त्या अटी व शर्तीनुसार निर्मात्यास चित्रिकरणाची परवानगी दिली जाईल.
- १७) चित्रिकरण स्थळाशी संबंधित सर्व शासकीय कार्यालयांनी या योजनेसाठी एक संनियंत्रण अधिकारी नेमणे आवश्यक आहे. निर्मात्यांचा अर्ज प्राप्त झाल्यापासून ७ कार्यालयीन कामकाजाच्या दिवसांत परवानगी देणे अथवा नाकारणे याबाबतची जबाबदारी संबंधित संनियंत्रण अधिकारी यांची राहिल.
- १८) चित्रिकरणास परवानगीबाबतच्या एक खिडकी योजनेच्या उपरोक्त नमूद वेब पोर्टलवर चित्रिकरण स्थळांची तसेच त्या स्थळांच्या संबंधित शासकीय यंत्रणा (Stakeholder) यांची यादी उपलब्ध आहे.
- १९) मात्र सदर यादी व्यतिरिक्त नवीन स्थळांची चित्रिकरणासाठी निर्मात्यांकडून मागणी प्राप्त झाल्यास सदर मागणीनुसार नवीन स्थळ ज्या शासकीय यंत्रणेच्या अधिपत्याखाली आहे त्या यंत्रणेची सहमती घेऊन त्या स्थळाचा वेब पोर्टलवरील चित्रिकरण स्थळांच्या यादीत कायमस्वरूपी समावेश करण्यात येईल. अशा प्रकारे वेळोवेळी चित्रिकरण स्थळांची व त्यानुसार संबंधित Stakeholder यांची यादी अद्ययावत करण्याची जबाबदारी संनियंत्रण

संस्थेची राहिल. तसेच यादीत नव्याने समाविष्ट होणाऱ्या शासकीय यंत्रणा (Stakeholder) यांना या शासन निर्णयानुसार कार्यवाही करणे बंधनकारक राहिल.

२०) सदर योजना सद्यःस्थितीत प्रायोगिक तत्वावर प्रथम टप्प्यात मुंबई शहर व मुंबई उपनगराकरीता लागू करण्यात येत आहे. तदनंतर टप्प्याटप्प्याने सदर योजना उर्वरीत महाराष्ट्राकरीता लागू करण्यात येईल.

२. सदर एक खिडकी योजनेकरिता आवश्यकता भासल्यास आर्थिक तरतूद करण्याची कार्यवाही चित्रनगरी महामंडळाने त्यांच्या स्वनिधीतून करावी.

३. सदर योजना ही प्रायोगिक तत्वावर राबविण्यात येत असल्याने यामध्ये काही सुयोग्य दुरुस्त्या, बदल, सुधारणा करावयाच्या असल्यास अश्या दुरुस्त्या, बदल, सुधारणा सांस्कृतिक कार्य विभागाकडून वेळोवेळी केल्या जातील. त्याचप्रमाणे मंत्रालयीन संबंधित विभागांकडून विहित केलेल्या अटी व शर्तीचे पालन करणे निर्मात्यास बंधनकारक राहिल. सदर योजना सेवा हमी कायदयांतर्गत आणण्यात येईल.

४. सदर शासन निर्णय महाराष्ट्र शासनाच्या www.maharashtra.gov.in या संकेतस्थळावर उपलब्ध करण्यात आला असून त्याचा संकेतांक क्रमांक २०१८०५२२१४३१४५३२२३ असा आहे. हा आदेश डिजीटल स्वाक्षरीने सांक्षातिक करून काढण्यात येत आहे.

महाराष्ट्राचे राज्यपाल यांच्या आदेशानुसार व नावाने,

(प्र.म.महाजन)

अवर सचिव, महाराष्ट्र शासन

प्रति,

१. मा. राज्यपाल यांचे सचिव, राजभवन, मलबार हिल, मुंबई.
२. मा. मुख्यमंत्री यांचे प्रधान सचिव, मंत्रालय, मुंबई.
३. मा.मंत्री, सांस्कृतिक कार्य यांचे विशेष कार्य अधिकारी, मंत्रालय, मुंबई
४. मा.मुख्य सचिव यांचे स्वीय सहायक, मंत्रालय, मुंबई
५. मा. विरोधी पक्ष नेता, विधान सभा, विधान परिषद, विधानमंडळ, मुंबई.
६. सर्व सन्माननीय विधानमंडळ सदस्य, महाराष्ट्र राज्य.
७. महालेखापाल (लेखा व परीक्षा) एक, महाराष्ट्र, मुंबई
८. महालेखापाल (लेखा व अनुज्ञेयता) एक, महाराष्ट्र, मुंबई
९. सर्व अपर मुख्य सचिव / प्रधान सचिव / सचिव यांचे स्वीय सहायक, सर्व मंत्रालयीन विभाग, मुंबई
१०. सर्व जिल्हाधिकारी, महाराष्ट्र
११. व्यवस्थापकीय संचालक, महाराष्ट्र चित्रपट, रंगभूमी आणि सांस्कृतिक विकास महामंडळ, दादासाहेब फाळके चित्रनगरी, गोरेगाव (पू), मुंबई
१२. चित्रिकरण स्थळांशी संबंधित सर्व शासकीय यंत्रणा - दादासाहेब फाळके चित्रनगरी, गोरेगाव (पू), मुंबई यांच्या मार्फत.
१३. निवड नस्ती, सां.का.१.

परिशिष्ट - "अ"

पर्यटन व सांस्कृतिक कार्य विभाग,
शासन निर्णय क्र.गोचिन-२०१६ / प्र.क्र.१८९ / सां.का.१
दिनांक : २२ मे, २०१८ चे सहपत्र

विशिष्ट अटी व शर्तीच्या अधीन चित्रिकरणासाठी परवानगी देण्यात येणार असलेल्या चित्रिकरणस्थळांची यादी

अ. क्र.	संबंधित प्रशासकीय विभागाचे नाव	संबंधित चित्रिकरण स्थळाचे नाव	विवक्षित अटी व शर्ती
१	नगर विकास विभाग	मुंबई महानगर प्रदेश विकास प्राधिकरण व मुंबई मेट्रो रेल कॉर्पोरेशन लि.	मुंबई महानगर प्रदेश विकास प्राधिकरण व मुंबई मेट्रो रेल कॉर्पोरेशन लि. या संस्थांनी www.maharashtrafilmcell.com या संकेतस्थळावर त्यांच्याकडील चित्रिकरणासाठी उपलब्ध स्थळे घोषित केली असतील त्यास ही एक खिडकी योजनेतर्गतची व्यवस्था लागू करणे शक्य होईल. तथापि जी स्थळे www.maharashtrafilmcell.com (महाराष्ट्र फिल्मसेल) या संकेतस्थळावर उपलब्ध असणार नाहीत वा कायद्यान्वये चित्रिकरणास मर्यादित/प्रतिबंधित केली आहेत, अशा स्थळांसाठी त्या संबंधित संस्थेची चित्रिकरणासाठी स्वतंत्र परवानगी घ्यावी लागेल.
२	वन विभाग	नॅशनल पार्क (SGNP)	नॅशनल पार्क (SGNP) येथे चित्रिकरण करण्याची परवानगी WL (P)Act, १९७२ अंतर्गत देण्यात येते आणि ही अर्धन्यायिक शक्ती आहे. सबब सात दिवसांच्या मर्यादेतून नॅशनल पार्क वगळण्यात येत आहे.
३	उच्च व तंत्र शिक्षण विभाग	सर ज.जी.कला महाविद्यालय, मुंबई व सर ज.जी.उपयोजित कला महाविद्यालय, मुंबई	कला संचालनालयाच्या अधिपत्याखाली सर ज.जी.कला महाविद्यालय, मुंबई व सर ज.जी.उपयोजित कला महाविद्यालय, मुंबई ही शासकीय महाविद्यालये असून, त्या महाविद्यालयाच्या परिसरातील चित्रिकरणाचे दर, अटी व शर्ती दि.१९.०७.२०११ च्या शासन निर्णयान्वये निश्चित करण्यात आले आहेत व सदर शासन निर्णयान्वये सर ज.जी.कला शाहा परिसर चित्रिकरणास परवानगी देण्याचे अधिकार कला संचालक, कला संचालनालय, मुंबई यांना प्रदान करण्यात आले आहेत. त्याअनुषंगाने एक खिडकी योजनेसंदर्भातील दि.१९.०७.२०११ च्या शासन निर्णयातील दर, अटी व शर्तीच्या अधीन राहिल.
४	पर्यावरण विभाग	सर्व चित्रिकरण स्थळे	चित्रिकरण करण्यापूर्वी संबंधित स्थळाचा पर्यावरणीय आघात मुल्यांकन अहवाल संक्षिप्तपणे तयार करण्यात यावा. सदर अहवालात पर्यावरणविषयक अधिसूचना व अधिनियम (उदा.पर्यावरण (संरक्षण)कायदा, १९८६, हवा (प्र.व नि.)कायदा १९८१, जल (प्र. व नि.) कायदा १९७४, ध्वनिप्रदूषण नियम २०००,

अ. क्र.	संबंधित प्रशासकीय विभागाचे नाव	संबंधित चित्रिकरण स्थळाचे नाव	विवक्षित अटी व शर्ती
			नागरी घनकचरा नियम २०१६,घातक घनकचरा नियम २०१६,कचरा व्यवस्थापन नियम २०१६) इत्यादींमधील तरतुदींच्या अनुपालनाबाबत शपथपत्र जोडण्यात यावे. सदर अहवाल व शपथपत्र यांच्या प्रती महाराष्ट्र प्रदूषण नियंत्रण मंडळाच्या मुख्यालयास,संबंधित कार्यालयास व पर्यावरण विभागास देण्यात याव्या.
५	कौशल्य विकास व उदयोजकता विभाग	एलफिस्टन तांत्रिक विद्यालय	सदर ठिकाणी चित्रिकरण करण्यासाठी बाजारभावाप्रमाणे दर आकारले जातील तसेच चित्रिकरणस्थळाचे नुकसान होण्याची शक्यता विचारात घेऊन अनामत रक्कम घेण्यात येईल.
६	पर्यटन विभाग	सर्व स्थळे	चित्रिकरणासाठी आवश्यक ती सुयोग्य स्थळे त्या त्या ठिकाणच्या निर्धारित दराप्रमाणे चित्रिकरणासाठी देण्यात येतील.
७	सामान्य प्रशासन विभाग	सर्व स्थळे	चित्रिकरणासाठी आवश्यक ती सुयोग्य स्थळे त्या त्या ठिकाणच्या निर्धारित दराप्रमाणे चित्रिकरणासाठी देण्यात येतील.
८	सार्वजनिक बांधकाम विभाग	सर्व स्थळे	चित्रिकरणासाठी आवश्यक ती सुयोग्य स्थळे त्या त्या ठिकाणच्या निर्धारित दराप्रमाणे चित्रिकरणासाठी देण्यात येतील.
९	गृह विभाग	सर्व स्थळे	चित्रिकरणासाठी आवश्यक ती सुयोग्य स्थळे त्या त्या ठिकाणच्या निर्धारित दराप्रमाणे चित्रिकरणासाठी देण्यात येतील.
१०	महसूल विभाग	सर्व स्थळे	महसूल व वन विभाग (महसूल) च्या अखत्यारितील शासकीय जागेवरील ज्या स्थळांची महसूल विभागाच्या सहमतीने चित्रिकरणारकरीता पुर्वनिश्चिती करण्यात आलेली नाही, अशा स्थळांवरील चित्रिकरणासाठी महसूल व वन विभाग (महसूल) च्या अखत्यारितील संबंधित यंत्रणेकडून ना-हरकत प्रमाणपत्र घेणे आवश्यक राहिल.
११	सार्वजनिक आरोग्य विभाग	सर्व स्थळे	सदर चित्रिकरणामुळे सार्वजनिक आरोग्य विभागाच्या चल, अचल संपत्तीची कोणत्याही प्रकारची हानी होणार नाही, या अटीच्या अधिन राहून सहमती देण्यात येत आहे. हानी झाल्यास सदरची नुकसानभरपाई व दंड निर्मात्यास देणे बंधनकारक राहिल.
१२	कृषी विभाग	सर्व स्थळे	चित्रिकरणासाठी आवश्यक ती सुयोग्य स्थळे त्या त्या ठिकाणच्या निर्धारित दराप्रमाणे चित्रिकरणासाठी देण्यात येतील.
१३	उद्योग व ऊर्जा विभाग	सर्व स्थळे	उद्योगांना सर्व मंजुऱ्या एकाच ठिकाणी देण्यासाठी एक खिडकी योजना राबविण्याकरीता "मैत्री कक्ष" सक्षम करणे या विषयीचा शासन निर्णय क्र.मेइम २०१५/प्र.क्र.१०५/उद्योग-८, दि.११.०२.२०१६ अनुसार कार्यवाही करण्यात यावी.

* * * * *

To follow Single Widow Clearance System for shooting of movie production, TV serial, advertisement and documentary, etc.

GOVERNMENT OF MAHARASHTRA

**Tourism and Cultural Affairs Department,
Government Resolution No. G 2016/C.No.**

189/S.K.1

Ministeriate Extension, Madam Cama Road,
Hutatma Rajguru Chowk, Mumbai 400032

Date: 22 May, 2018

Information:

Government was considering to follow single window clearance system to get easily permission in prescribed period for various department required for shooting of movie, TV serial, advertisement and documentary, etc as resolved in meeting held with Hon'ble Chief Minister on 18.09.2015 under government policy of Ease of doing business.

Government Resolution:

The following single window clearance system is submitted for permission for shooting of movie TV serial, advertisement and documentary etc. under this government resolution on consideration.

1. Maharashtra movie, theatre and cultural development corporation Dada Saheb Phalke Film City, Goregaon (E), Mumbai shall look after as nodal agency to follow this scheme.

2. Permission shall be granted for shooting under this scheme if the shooting location is there at government property only. This scheme is not applicable for shooting at private location.

3. Concerned producer are required to file application online at web portal

www.maharashtrafilmmcell.com to get permission required for shooting.

4. Producers shall get order agree and order date and then shall process permission for shooting on depositing amount prescribed at location required and fee prescribed for their shooting location by concerned stake holder by e-payment fee required for same under terms and conditions for shooting of concerned location if it is available checking the shooting location is available for period prescribed for shooting by online by producer.

5. Application for his permission shall get at dashboard on web portal for film city corporation looking after as Nodal agency and concerned stake holder for shooting location on getting

order ID and order date on depositing fee as required for producer.

6. Stake holder is binding whether to pass permission for shooting in 7 business days on getting order ID and order date for producer on getting application from producer.

7. Film City Corporation Nodal agency shall grant permission for shooting on contacting concerned stake holder for shooting location in 15 working days from date of getting application from producer.

8. Fee for concerned stake holder for shooting location shall be paid by e-payment in 15 working days by Nodal agency on granting permission for producer for shooting.

9. Its reason shall be reported in 15 working days from date of getting application to producer by film city corporation Nodal agency. If the concerned stake holder denied permission for shooting location amount deposited by e-payment by producer shall be refunded in next 15 working days by e-payment except processing fee.

10. But permission shall be granted by Nodal agency for shooting considering is no objection for said shooting if not received any response from stake holder on following by Nodal agency in 7 working days. List of government of government department of which required to get permission under certain terms and conditions is mentioned under Annexure A herewith.

11. Certain government department not passing permission, no objection without passing permission, no objection by other stake holders presently but 1 stake holder is not required to depend on other stake holder to grant permission, no objection under single window clearance system. Since Nodal agency shall act to grant final permission for shooting under permission, no objection of all stake holders. Hence each government department is required to report nodal agency immediately separately his permission, no objection without depending on permission, no objection of other government department.

12. Nodal agency shall grant permission in period prescribed if all concerned government department passed such certificate required from

various government department for one location for shooting. But shall be reported the producer in period prescribed the permission denied for shooting at concerned location if any of the above government department denied no objection certificate.

13. Producer could not cancel reservation of location once granting permission for shooting fee for same shall not be refunded remaining shooting fee shall be refunded to producer except processing fee if the producer requested to cancel application in period of getting permission for shooting on filing application for shooting.

14. Shooting fee amount shall not be refunded to producer if could not conclude shooting due to any natural calamity on granting permission for shooting for producer.

15. Said deposit amount shall remain with film city corporation since being required to refund on shooting to concerned producer. If the producer deposited security amount by e-payment for shooting location. Film city corporation shall refund said deposit amount to producer in 15 working days on getting no objection certificate to refund deposit amount from concerned department on concluding shooting.

16. Film city corporation is responsible as Nodal agency to follow successfully this scheme but the Nodal agency Goregaon film city corporation shall look after to convent between producer and stake holder only. Concerned government department is responsible fully to grant permission for shooting for producer. Hence the government department should prescribe carefully terms and

conditions to grant permission for shooting at location in its control.

17. All government office are required to appoint one Nodal officer for this scheme at shooting location. Concerned nodal officer is responsible to grant permission in 7 working days on getting application from producer.

18. List of concerned stake holder and shooting location is available there at web portal mentioned above of single window clearance system regarding permission for shooting.

19. The location shall be listed permanently for shooting at web portal under approval of concerned department of control of new location under such demand if any received from producer for shooting at new location besides

said list, when the nodal agency is responsible to update list of concerned stake holder and shooting location from time to time and stake holder and stake holder included new under list are binding to act under this government resolution.

20. This scheme is followed for Mumbai City and Mumbai Suburb in first stage as an experience presently then this scheme shall be followed for remaining Maharashtra stepwise.

2. Film city corporation should act to make financial provision with their own fund as required for this single window clearance system.

3. Cultural affairs department shall pass revision, changes, amendment from time to time properly as required if any there since this

scheme is following as an experiment. And producer are binding to follow terms and conditions prescribed by concerned Ministeriate department, this scheme shall be followed under Service guarantee act.

4. This government resolution is provided at web site www.maharashtra.gov.in of government of Maharashtra under code no. 201805221431453223. This order is passed on attested on signed digitally.

Under order and in favor of governor of Maharashtra.

Prasad Mahadev Mahajan
Honourary Secretary,
Government of Maharashtra

To,

1. Secretary of Hon'ble Governor, Rajbhavan, Malbar Hill, Mumbai
2. Principal Secretary of Hon'ble Chief Minister, Ministeriate, Mumbai
3. Special Executive Officer, for Hon'ble Minister, Cultural Affairs, Ministeriate, Mumbai
4. Personal Assistant of Hon'ble Chief Secretary, Ministeriate, Mumbai
5. Hon'ble Opposite Party Leader, Legislative Assembly, Legislative Council, Board of Legislative, Mumbai
6. All Hon'ble Member of Legislative Assembly, Maharashtra State.
7. Accountant General, Pay & Audit, One Maharashtra, Mumbai
8. Accountant General, Pay & Accounts, One Maharashtra, Mumbai

9. Personal Assistant all Upper Chief Secretary, Principal Secretary, Secretary, All Ministerial Department, Mumbai
10. All Collectors, Maharashtra
11. Managing Director, Maharashtra Film Drama and Cultural Development Corporation, Dada Saheb Phalke Film City, Goregaon (E), Mumbai
12. All Government Department of shooting location, Dada Saheb Phalke Film City, Goregaon (E), Mumbai
13. File copy, Cultural Affairs 1.

ANNEXURE 'A'

Tourism and Cultural Affairs Department,
Government Resolution No. G 2016/C.No.
189/S.K.1

Date: 22 May 2018

**List of Shooting location to grant permission
for shooting on certain terms and conditions**

S. No.	Name of Administration Department	Name of Shooting Location	Certain Terms and Conditions
1	Town Development Department	Mumbai Metropolitan Regional Development Authority and Mumbai Metro Rail Corporation	Mumbai Metropolitan Regional Development Authority and Mumbai Metro Rail Corporation Ltd. are possible

		Ltd.	<p>to follow the single window clearance system if declared their location available for shooting at web site www.maharashtrafilmcell.com but permission separately is required to submit for shooting of concerned society for such location if declared limited/ prohibited for</p>
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			shooting act or if not available at web site www.maharashtrafilmcell.com
2	Forest Department	National Park (SGNP)	Permission is granted under WL (P) Act 1972 for shooting at National Park (SGNP) being quasi judicial authority. Hence National Park is deleted from 7 days limit.
3	Higher and Technical Education	Sir J J Arts College Mumbai and	Sir J J Arts College Mumbai and Sir J J

	Department	Sir J J Applied Arts College Mumbai	Applied Arts College Mumbai are the government college under control of Directorate of Arts and rate terms and conditions for shooting at said college campus are prescribed under government resolution dtd. 19.07.2011 and Director of Arts, Directorate of
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			<p>Arts, Mumbai is authorized to grant permission for shooting at Sir J J Arts College Mumbai campus under said government resolution for shooting.</p> <p>Accordingly it is subject to rate, terms and conditions under government resolution dtd. 19.07.2011</p>
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			regarding single window clearance system
4	Environment Department	All shooting location	To draft in-short environmental disastrous valuation report of concerned location before concluding shooting. To enclose affidavit to follow provisions of environmental act and rules like environmental

			<p>protection act, 1986 Air (P. A. N) Act, 1981, water P.A.N. 1974 noise pollution rules 2000. Urban Solid Weast Management Rules, 2016, Disastrous Solid Waste Management Rules, 2016, Waste Management Rules, 2016 etc. with said report.</p>
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			To mark copy of said report and affidavit for head quarters of Maharashtra Pollution Control Board, Concerned Office and Environmental Department
5	Skill Development & Industry Department	Elphinstone Technical School	Rate shall be charged at market for shooting at said location and security amount shall be charged considering

			possibility to cause loss for shooting location
6	Tourism Department	All shooting location	Location proper required for shooting shall be provided at rate prescribed at concerned location
7	General Administration Department	All shooting location	Location proper required for shooting shall be provided at rate prescribed at concerned location

8	Public Works Department	All shooting location	Location proper required for shooting shall be provided at rate prescribed at concerned location
9	Home Department	All shooting location	Location proper required for shooting shall be provided at rate prescribed at concerned location
10	Revenue Department	All shooting location	No objection certification is required to

			submit from concerned department under control of Revenue and Forest Department for shooting at location not prescribed earlier for shooting under approval of Revenue Department at government location under authority of
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			Revenue and Forest Department
11	Public Department	All shooting location	Permission is granted subject to not to cause any kind of loss for movable and immovable property of public health department by said shooting. Producer is binding to indemnify said compensation and

			penalty if caused loss
12	Agriculture Department	All shooting location	Location proper required for shooting shall be provided at rate prescribed at concerned location
13	Industry and Energy Department	All shooting location	To act under government resolution no. M2015/C105/I8 dtd. 11.02.2016 to strengthen friendship department to

			follow single window clearance system at one place to grant all permission for industries
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